



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 10 मार्च, 2026/19 फाल्गुन, 1947

हिमाचल प्रदेश सरकार

नगर निगम बद्दी

अधिसूचना

दिनांक 25 फरवरी, 2026

क्रमांक: एम0कॉर्प0/ बद्दी/ बाई लॉज (ट्रेड लाइसेंस)/2026-(2).—हिमाचल प्रदेश नगर निगम अधिनियम, 1994 की धारा 395 के साथ पठित अध्याय XVIII के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए,
269—राजपत्र / 2025—10—03—2026 (12743)

नगर निगम बद्दी द्वारा निर्मित निम्नलिखित **प्रारूप उप-विधियाँ (Draft By-Laws)** सामान्य जन की जानकारी तथा उनसे सुझाव एवं आपत्तियाँ आमंत्रित करने के उद्देश्य से प्रकाशित की जाती हैं।

यदि इन प्रारूप उप-विधियों के संबंध में किसी व्यक्ति को कोई सुझाव अथवा आपत्ति हो, तो वह इस अधिसूचना के राजपत्र (Official Gazette) में प्रकाशन की तिथि से 30 (तीस) दिनों के भीतर नगर निगम बद्दी के कार्यालय में लिखित रूप में प्रस्तुत की जा सकती है।

1. संक्षिप्त शीर्षक, क्षेत्राधिकार एवं प्रवर्तन :-

- (i) इन प्रारूप उप-विधियों को “नगर निगम बद्दी-परिसर के उपयोग एवं परिसर में वस्तुओं के भंडारण हेतु व्यापार अनुज्ञा प्रदान करने संबंधी उप-विधियाँ, 2026” कहा जाएगा।
- (ii) कोई भी व्यक्ति अथवा व्यवसाय संचालक, Himachal Pradesh Municipal Corporation Act, 1994 के अध्याय XVIII की धारा 324 एवं प्रथम अनुसूची के प्रावधानों तथा उनके अंतर्गत निर्मित उप-विधियों के अनुसार जारी लाइसेंस प्राप्त किए बिना कोई भी व्यापारिक गतिविधि प्रारंभ या संचालित नहीं करेगा।
- (iii) ये उप-विधियाँ इस निगम की नगरपालिका सीमा के अंतर्गत आने वाली सभी दुकानों/परिसरों पर लागू होंगी, जिन्हें अध्याय XVIII की धारा 324 तथा Himachal Pradesh Municipal Corporation Act, 1994 की प्रथम अनुसूची के भाग-I एवं भाग-II में निर्दिष्ट प्रयोजनों के लिए, परिसर के उपयोग एवं/अथवा किसी भी वस्तु के भंडारण हेतु, लाइसेंस के बिना उपयोग नहीं किया जा सकेगा। (भाग-I एवं भाग-II उप-विधियों के अंत में संलग्न हैं।)

2. परिभाषाएँ.— इन उप-विधियों में, जब तक संदर्भ से अन्यथा अभिप्रेत न हो :-

- (क) "अधिनियम" से अभिप्राय Himachal Pradesh Municipal Corporation Act, 1994 (अधिनियम संख्या 12, 1994) से है।
- (ख) "प्राधिकृत अधिकारी" से अभिप्राय आयुक्त या नगर निगम, बद्दी के आयुक्त द्वारा विशेष रूप से अधिकृत किसी अन्य अधिकारी से है।
- (ग) "निरीक्षक" से अभिप्राय स्वच्छता निरीक्षक अथवा आयुक्त द्वारा विधिवत अधिकृत नगर निगम के किसी अन्य अधिकारी/कर्मचारी से है।
- (घ) "लाइसेंस" से अभिप्राय आयुक्त या आयुक्त द्वारा विधिवत अधिकृत किसी अन्य अधिकारी द्वारा, इन उप-विधियों के अंत में संलग्न भाग-I एवं भाग-II में निर्दिष्ट वस्तुओं के विक्रय/भंडारण हेतु, किसी व्यक्ति, स्वामी एवं परिसर के अधिभोगी के पक्ष में प्रदान की गई लिखित अनुमति से है।
- (ङ) "लाइसेंसिंग अधिकारी" से अभिप्राय आयुक्त या आयुक्त द्वारा इन उप-विधियों के प्रावधानों के अंतर्गत लाइसेंस प्रदान/नवीनीकरण हेतु विधिवत अधिकृत किसी अन्य अधिकारी से है।
- (च) "परिसर" से अभिप्राय किसी भी दुकान/भंडार/स्थान से है, जहाँ भाग-I एवं भाग-II में निर्दिष्ट वस्तुएँ विक्रय/भंडारण हेतु रखी जाती हैं।

- (छ) "लघु श्रेणी व्यवसाय/व्यापार" से अभिप्राय अधिकतम 25 वर्ग फुट क्षेत्रफल वाले परिसर से है; "मध्यम श्रेणी व्यवसाय/व्यापार" से अभिप्राय 25 वर्ग फुट से 100 वर्ग फुट तक के क्षेत्रफल वाले परिसर से है; तथा "बड़े श्रेणी व्यवसाय/ व्यापार" से अभिप्राय 100 वर्ग फुट से अधिक क्षेत्रफल वाले परिसर से है।
- (ज) "दुकानदार" से अभिप्राय किसी भी ऐसे व्यक्ति से है जो दुकान/परिसर/स्थान का संचालन एवं प्रबंधन करता हो, जिसमें उसका स्वामी/अधिभोगी भी सम्मिलित है, परंतु अतिक्रमणकर्ता इसमें सम्मिलित नहीं होगा।
- (झ) इन उप-विधियों में प्रयुक्त वे शब्द एवं अभिव्यक्तियाँ, जो यहाँ परिभाषित नहीं हैं, उनका वही अर्थ या आशय होगा जो Himachal Pradesh Municipal Corporation Act, 1994 में निर्दिष्ट है।

3. लाइसेंस प्राप्त करने की प्रक्रिया.—कोई भी व्यक्ति जो भाग-I में निर्दिष्ट किसी व्यवसाय/व्यापार को संचालित करना चाहता है तथा/अथवा भाग-II में निर्दिष्ट किसी वस्तु का भंडारण करना चाहता है, वह नगर निगम बद्धी के क्षेत्राधिकार में व्यवसाय प्रारंभ करने से पूर्व लाइसेंस हेतु ऑनलाइन पोर्टल <https://citizenseva.hp.gov.in/hp-udd/> के माध्यम से आवेदन करेगा। इस प्रावधान का उल्लंघन किए जाने की स्थिति में, इन उप-विधियों में निर्धारित दंड आरोपित किया जाएगा।

4. लाइसेंस की अवधि.—लाइसेंस एक वर्ष अथवा एक बार में पांच वर्ष की अवधि के लिए जारी किया जाएगा तथा उक्त अवधि की समाप्ति पर लाइसेंस स्वतः समाप्त हो जाएगा।

5. लाइसेंस का नवीनीकरण.—लाइसेंसधारी को लाइसेंस की वैधता अवधि समाप्त होने के पश्चात उसका नवीनीकरण कराना अनिवार्य होगा। यदि नवीनीकरण हेतु आवेदन लाइसेंस की समाप्ति की तिथि से एक माह के भीतर प्रस्तुत किया जाता है, तो किसी प्रकार का विलंब शुल्क देय नहीं होगा।

6. लाइसेंस का हस्तांतरण.—इन उप-विधियों के अंतर्गत जारी किया गया लाइसेंस किसी अन्य व्यक्ति के नाम हस्तांतरित नहीं किया जाएगा, सिवाय मूल लाइसेंसधारी की मृत्यु की स्थिति में। ऐसी दशा में, वैधता अवधि की शेष अवधि के लिए, आवश्यक दस्तावेज प्रस्तुत किए जाने पर, लाइसेंस केवल विधिक उत्तराधिकारियों के नाम पर हस्तांतरित किया जाएगा। इस संबंध में निर्णय आयुक्त द्वारा प्रकरण की परिस्थितियों को ध्यान में रखते हुए लिया जाएगा।

7. लाइसेंस शुल्क :-

- (क) लाइसेंस प्रदान किए जाने हेतु देय शुल्क का निर्धारण आयुक्त द्वारा समय-समय पर किया जाएगा। तथापि, शुल्क की गणना वार्षिक लाइसेंस शुल्क दर के आधार पर की जाएगी, जिसे आवेदक द्वारा माँगी गई लाइसेंस की अवधि (वर्षों की संख्या) से गुणा किया जाएगा। शुल्क निम्नलिखित प्रकार से अधिरोपित/वसूल किया जाएगा :-

क्र० सं०	व्यवसाय/व्यापार का स्तर	लाइसेंस अवधि	
		1 वर्ष	5 वर्ष
1.	लघु श्रेणी व्यवसाय/व्यापार	250 (रु.)	1250 (रु.)
2.	मध्यम श्रेणी व्यवसाय/व्यापार	2500 (रु.)	12500 (रु.)
3.	बड़े श्रेणी व्यवसाय/व्यापार	5000 (रु.)	25000 (रु.)

नगर निगम के अधिकार क्षेत्र के अंतर्गत त्यौहारों/मेलों अथवा किसी अन्य अवसर पर स्थापित लघु/मध्यम/बड़े दुकानों/स्टॉलों से वसूल की जाने वाली शुल्क राशि का निर्धारण आयुक्त, नगर निगम बद्धी द्वारा समय-समय पर किया जाएगा।

(स्पष्टीकरणार्थ)—लघु दुकान/स्टॉल से अभिप्राय अधिकतम 25 वर्ग फुट क्षेत्रफल वाले परिसर से है; मध्यम दुकान/स्टॉल से अभिप्राय 25 वर्ग फुट से 100 वर्ग फुट तक के क्षेत्रफल वाले परिसर से है; तथा बड़े दुकान/स्टॉल से अभिप्राय 100 वर्ग फुट से अधिक क्षेत्रफल वाले परिसर से है।)

(ख) नगर निगम क्षेत्र में फिल्म/चलचित्र/वृत्तचित्र/टीवी धारावाहिक/संगीत एल्बम/विज्ञापन आदि की शूटिंग हेतु अनुमति के लिए शुल्क संरचना:—

उच्च बजट फिल्में (₹ 75.00 करोड़ से अधिक)	मध्यम बजट फिल्में (₹ 5.00 करोड़ से ₹ 75.00 करोड़ तक)	निम्न बजट फिल्में (₹ 5.00 करोड़ तक)
₹70,000/- प्रति दिवस	₹ 30,000/-प्रति दिवस	₹15,000/-प्रति दिवस

8. लाइसेंस प्रदान करने की शर्तें :—

- (i) लाइसेंस केवल उन्हीं वस्तुओं/सामग्रियों के लिए मान्य होगा, जिनके लिए इन उप-विधियों के अंतर्गत इसे प्रदान किया गया है। किसी अन्य प्रयोजन हेतु यह मान्य नहीं होगा।
- (ii) जब तक लाइसेंस में अन्यथा उल्लेखित न हो, यह अनुमति आयुक्त द्वारा निर्धारित शर्तों के अधीन, नगर निगम की संपूर्ण सीमा में वैध होगी।
- (iii) परिसर का स्वामी/अधिभोगी, निरीक्षक अथवा लाइसेंसिंग अधिकारी द्वारा माँगे जाने पर किसी भी समय लाइसेंस प्रस्तुत करने के लिए बाध्य होगा।
- (iv) आयुक्त को Himachal Pradesh Municipal Corporation Act, 1994 के अध्याय XVIII के प्रावधानों के अंतर्गत, लाइसेंस में उपयुक्त समझी जाने वाली किसी भी शर्त को लगाने या संशोधित करने का अधिकार होगा।
- (v) आवेदक को परिसर के संबंध में प्रस्तुत की गई जानकारी, जैसे—व्यवसाय/व्यापार का प्रकार, क्षेत्रफल, मानचित्र की स्वीकृति तथा संपत्ति का स्वरूप (वाणिज्यिक अथवा आवासीय आदि) — के सत्य होने संबंधी एक स्व-घोषणा (Self-Declaration) प्रस्तुत करनी होगी, जो उसके ज्ञान एवं विश्वास के अनुसार सत्य होगी।
- (vi) लाइसेंसधारी को परिसर में विक्रय अथवा भंडारण हेतु रखी गई वस्तुओं का समुचित अभिलेख, लाइसेंसिंग अधिकारी की अपेक्षा अनुसार संधारित करना होगा। साथ ही, लाइसेंसधारी आयुक्त या लाइसेंसिंग अधिकारी द्वारा समय-समय पर जारी निर्देशों एवं आदेशों का पालन करेगा।
- (vii) लाइसेंसधारी नगर निगम के सभी देयकों का समय पर भुगतान सुनिश्चित करेगा।

- (viii) **लाइसेंस जारी करने की समय-सीमा.**—लाइसेंस का निर्गमन Himachal Pradesh Public Service Guarantee Act, 2011 के अंतर्गत इस सेवा के लिए अधिसूचित/निर्धारित समय-सीमा के अनुसार किया जाएगा।

9. विलंब शुल्क :-

यदि कोई व्यक्ति निर्धारित अवधि के भीतर लाइसेंस का नवीनीकरण कराने में असफल रहता है, तो उसे विलंबित अवधि के लिए निम्नानुसार विलंब शुल्क जमा करना होगा :-

- (i) प्रथम माह के लिए – लाइसेंस शुल्क का 50%
- (ii) द्वितीय माह के लिए – लाइसेंस शुल्क का 75%
- (iii) एक वर्ष तक – लाइसेंस शुल्क का 100%
- (iv) दो वर्ष तक – लाइसेंस शुल्क का 125%
- (v) शेष अवधि के लिए – लाइसेंस शुल्क का 150%

10. लाइसेंस अस्वीकृति :-

- (1) निम्नलिखित परिस्थितियों में लाइसेंस प्रदान नहीं किया जाएगा:-
 - (क) किसी संक्रामक रोग से पीड़ित व्यक्ति को
 - (ख) ऐसे व्यक्ति को जो Himachal Pradesh Municipal Corporation Act, 1994 के अध्याय XVIII में उल्लिखित किसी वस्तु के अवैध विक्रय या भंडारण के अपराध में दोषसिद्ध (Convicted) हो चुका हो।
 - (ग) ऐसे व्यक्ति को, जो इन उप-विधियों अथवा लाइसेंस की शर्तों का बार-बार उल्लंघन करता पाया गया हो।
 - (घ) 18 वर्ष से कम आयु के व्यक्ति को।
- (2) (क) उप-विधि 10(1) के अधीन, जो कोई व्यक्ति इस संबंध में आयुक्त या लाइसेंसिंग अधिकारी के समक्ष आवेदन प्रस्तुत करता है तथा निर्धारित शुल्क जमा करता है, उसे लाइसेंस प्रदान किया जाएगा, जब तक कि लिखित रूप में कारण दर्ज करते हुए उसे अस्वीकृत न किया जाए।
 - (ख) लाइसेंस के हस्तांतरण के समय, लाइसेंसधारी को प्रति लाइसेंस ₹ ____/- की दर से हस्तांतरण शुल्क देय होगा।
 - (ग) लाइसेंसधारी लाइसेंस की शर्तों एवं नियमों का पालन करेगा तथा लाइसेंस को परिसर के किसी सुविधाजनक/स्पष्ट रूप से दिखाई देने वाले स्थान या स्वागत कक्ष (Reception) में प्रदर्शित करेगा।
 - (घ) निरीक्षक या संबंधित निरीक्षण कर्मचारी को परिसर में प्रवेश कर निरीक्षण करने का अधिकार होगा तथा लाइसेंसधारी ऐसे निरीक्षण के दौरान आवश्यक सहयोग प्रदान करेगा।

(ड) लाइसेंसधारी किसी भी प्रकार से सार्वजनिक मार्गों या नगरपालिका नालियों पर अतिक्रमण अथवा बाहर की ओर निकला हुआ प्रक्षेपण (Overhanging Projection) नहीं करेगा।

11. अपराध एवं दंड :-

(1) **अपराध.**—निम्नलिखित कृत्य/त्रुटियाँ इन उप-विधियों के अंतर्गत अपराध मानी जाएंगी :-

- (क) नगर निगम बह्नी से वैध व्यापार लाइसेंस प्राप्त किए बिना भाग-I में सूचीबद्ध किसी व्यवसाय/व्यापार/गतिविधि को प्रारंभ करना, संचालित करना या चलाना अथवा भाग-II में सूचीबद्ध किसी वस्तु का भंडारण करना।
- (ख) लाइसेंस की अवधि समाप्त होने, निलंबित होने या निरस्त किए जाने के पश्चात भी व्यवसाय/व्यापार का संचालन जारी रखना।
- (ग) लाइसेंस के अनुदान/नवीनीकरण/हस्तांतरण के लिए आवेदन करते समय क्षेत्रफल, गतिविधि की प्रकृति या परिसर की श्रेणी के संबंध में मिथ्या प्रतिपादन सहित कोई भी गलत, भ्रामक, अपूर्ण या असत्य जानकारी प्रदान करना।
- (घ) लाइसेंस में निर्दिष्ट किसी भी शर्त का उल्लंघन करना अथवा आयुक्त या लाइसेंसिंग अधिकारी द्वारा समय-समय पर जारी निर्देशों का पालन न करना।
- (ङ) निरीक्षण के दौरान निरीक्षक या किसी प्राधिकृत अधिकारी को परिसर में प्रवेश करने से रोकना या मना करना, अथवा आवश्यक अभिलेख, दस्तावेज या सहयोग प्रदान न करना।
- (च) इन उप-विधियों के अंतर्गत अनुमत स्थिति को छोड़कर, लाइसेंसधारी या उसके विधिक उत्तराधिकारी के अतिरिक्त किसी अन्य व्यक्ति द्वारा लाइसेंस का अनधिकृत हस्तांतरण, उधार देना या दुरुपयोग करना।
- (छ) नगरपालिका भूमि, सार्वजनिक सड़क, फुटपाथ या नगरपालिका नाली पर अतिक्रमण करना अथवा सामान, बोर्ड, वस्तुएँ या अस्थायी/स्थायी संरचना निकालकर अवरोध उत्पन्न करना।
- (ज) प्रतिबंधित वस्तुओं का भंडारण/विक्रय करना, या अनुमत मात्रा से अधिक वस्तुओं का भंडारण करना, अथवा नगर निगम या किसी अन्य वैधानिक प्राधिकरण द्वारा निर्धारित सुरक्षा मानकों के अनुरूप न होकर खतरनाक सामग्री का भंडारण करना।
- (झ) नगर निगम द्वारा जारी किसी लाइसेंस, आधिकारिक अभिलेख या दस्तावेज के साथ छेड़छाड़ करना, परिवर्तन करना या परिवर्तन करने का प्रयास करना।
- (ञ) इन उप-विधियों के अनुसार लाइसेंस को परिसर के किसी स्पष्ट एवं दृष्टिगोचर स्थान पर प्रदर्शित न करना।
- (ट) सरकार द्वारा समय-समय पर जारी मानकों/निर्देशों का पालन न करना
- (ठ) बाल श्रम का उपयोग करना।

(2) **दंड.**—इन उप-विधियों के अंतर्गत अपराध करने वाला कोई भी व्यक्ति निम्नलिखित दंडों के लिए उत्तरदायी होगा :—

- (क) **बिना लाइसेंस संचालन करने पर दंड** :— लघु श्रेणी व्यवसाय/व्यापार हेतु ₹5,000/- तक, मध्यम श्रेणी व्यवसाय/व्यापार हेतु ₹10,000/- तक, तथा बड़े श्रेणी व्यवसाय/व्यापार हेतु ₹25,000/- तक का जुर्माना, साथ ही वैध लाइसेंस प्राप्त किए जाने तक परिसर को तत्काल बंद/सील किया जा सकता है।
- (ख) **लाइसेंस की अवधि समाप्त होने के बाद संचालन करने पर दंड** :— वार्षिक लाइसेंस शुल्क के 100% के समतुल्य जुर्माना, इसके अतिरिक्त उप-विधि 9 के अंतर्गत देय विलंब शुल्क भी देय होगा।
- (ग) **लाइसेंस की शर्तों के उल्लंघन पर दंड** :— ₹10,000/- तक का जुर्माना, तथा पुनरावृत्ति की स्थिति में लाइसेंस का निलंबन या निरस्तीकरण किया जा सकता है।
- (घ) **असत्य जानकारी या मिथ्या प्रतिपादन करने पर दंड** :— ₹20,000/- तक का जुर्माना, तथा लाइसेंस का निरस्तीकरण एवं एक वर्ष तक पुनः आवेदन करने से अयोग्यता।
- (ङ) **निरीक्षण में बाधा पहुँचाने पर दंड** :— ₹5,000/- तक का जुर्माना, तथा आयुक्त द्वारा उपयुक्त समझी जाने वाली अतिरिक्त कार्यवाही।
- (च) **अनधिकृत अतिक्रमण करने पर दंड** :— ₹10,000/- तक का जुर्माना तथा अतिक्रमण को लाइसेंसधारी के व्यय पर हटाया जाएगा। पुनरावृत्ति की स्थिति में परिसर को सील किया जा सकता है।
- (छ) **लाइसेंस का अनधिकृत हस्तांतरण या दुरुपयोग करने पर दंड** :— ₹15,000/- तक का जुर्माना तथा लाइसेंस का निरस्तीकरण।
- (ज) **असुरक्षित या अनधिकृत भंडारण पर दंड** :— ₹25,000/- तक का जुर्माना तथा खतरनाक/प्रतिबंधित सामग्री की जब्ती। जनहित में परिसर को सील भी किया जा सकता है।

12. व्याख्या.—इन उप-विधियों की व्याख्या में किसी प्रकार की अस्पष्टता उत्पन्न होने की स्थिति में, सक्षम प्राधिकारी (इस प्रकरण में आयुक्त) का निर्णय अंतिम एवं बाध्यकारी होगा।

13. संशोधन एवं निरसन.—इन उप-विधियों में किसी भी प्रकार का संशोधन, परिवर्तन, जोड़ या विलोपन, आयुक्त की अध्यक्षता में गठित एक समिति द्वारा किया जाएगा, जिसमें आयुक्त द्वारा उपयुक्त समझे जाने वाले संबंधित हितधारकों को सम्मिलित किया जा सकेगा।

PART-I

PURPOSES TO WHICH PREMISES MAY NOT BE USED WITHOUT A LICENCE

1. Banking
2. Shooting of cinematograph films
3. Treating of cinematograph films by any process whatsoever

-
4. Grinding of chillies, masala or seeds by mechanical means
 5. Dyeing or printing of cloth, yarn or leather in indigo or other colours
 6. Bleaching of cloth or yarn
 7. Keeping of an eating house or a catering establishment
 8. Parching of grain
 9. Parching of groundnut seeds, tamarind seeds or any other seeds
 10. Keeping of a hairdressing saloon or a barber's shop
 11. Tanning, pressing or packing of hides or skins, whether raw or dried
 12. Keeping of a laundry shop
 13. Manufacturing of leather goods or by mechanical means
 14. Keeping of a litho press
 15. Keeping of a lodging house
 16. Metal casting
 17. Refining of precious metals or recovering them from embroideries.
 18. Keeping of a printing press
 19. Keeping of a sweetmeat shop except in premises already licensed as an eating house
 20. Keeping of a tailoring shop
 21. Carrying on the trade, business, or operation connected with the trade of:—
 - (i) Auto car or auto cycle servicing or repairing
 - (ii) Blacksmithy
 - (iii) Coppersmithy
 - (iv) Electroplating
 - (v) Glass beveling
 - (vi) Glass cutting
 - (vii) Glass polishing
 - (viii) Goldsmithy
 - (ix) Marble cutting, grinding, dressing or polishing
 - (x) Metal (ferrous, non-ferrous or antimony but excluding precious metals) cutting or treating by hammering, drilling, pressing, filing, polishing, heating or by any process whatsoever, or assembling parts of metal.
 - (xi) Photography studio
 - (xii) Radio (wireless receiving set) selling, repairing, servicing or manufacturing
 - (xiii) Silversmithy
 - (xiv) Spinning or weaving of cotton, silk, art silk, jute or wool with the aid of power
 - (xv) Stone grinding, cutting, dressing or polishing
 - (xvi) Timber or wood sawing or cutting by mechanical or electric power
 - (xvii) Tinsmithy
 - (xviii) Washerman's trade
 - (xix) Welding of metal by electric, gas or any process whatsoever
 22. Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, moulding, grinding or preparing by any process whatsoever of the following articles:—
 - (i) Aerated waters
 - (ii) Bakelite goods
 - (iii) Bidis (indigenous cigarettes), snuff, cigars or cigarettes
 - (iv) Bitumen
 - (v) Blasting powder
 - (vi) Bones
 - (vii) Bricks or tiles by hand power
 - (viii) Bricks or tiles by mechanical power

-
- (ix) Brushes
 - (x) Candles
 - (xi) Catgut
 - (xii) Celluloid or celluloid goods
 - (xiii) Cement concrete designs or models
 - (xiv) Charcoal
 - (xv) Chemicals
 - (xvi) Stripping of cinematograph films in connection with any trade
 - (xvii) Cosmetics or toilet goods
 - (xviii) Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk waste, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.
 - (xix) Cotton seeds
 - (xx) Dammar
 - (xxi) Dynamite
 - (xxii) Fat
 - (xxiii) Fireworks
 - (xxiv) Flax
 - (xxv) Ink for printing, writing, stamping, etc
 - (xxvi) Gas
 - (xxvii) Ghee
 - (xxviii) Glass or glass articles
 - (xxix) Gunpowder
 - (xxx) Hemp
 - (xxxi) Ice (including dry ice)
 - (xxxii) Insecticides or disinfectants
 - (xxxiii) Leather, cloth, rexine cloth or waterproof cloth
 - (xxxiv) Lime
 - (xxxv) Linseed oil
 - (xxxvi) Matches for lighting (including Bengal matches)
 - (xxxvii) Mattresses and pillows
 - (xxxviii) Offal
 - (xxxix) Oil-cloth
 - (xl) Oil other than petroleum (by mechanical power, hand power or ghani driven by bullock or any other animal).
 - (xli) Pharmaceutical or medical products
 - (xlii) Rubber or rubber goods
 - (xliii) Paints
 - (xliv) Paper or cardboard
 - (xlv) Pickers from hides
 - (xlvi) Pitch
 - (xlvii) Plastic goods
 - (xlviii) Pottery by hand power
 - (xlix) Pottery by mechanical power or any power other than hand power
 - (l) Sanitary ware or china ware
 - (li) Soap
 - (lii) Sugar
 - (liii) Sweetmeat and confectionery goods
 - (liv) Tallow
 - (lv) Tar
 - (lvi) Varnishes
 - (lvii) Wooden furniture, boxes, barrels, khokas or other articles of wood, plywood or sandalwood.

PART-II

**ARTICLES WHICH MAY NOT BE STORED IN ANY PREMISES
WITHOUT A LICENSE**

1. Asafoetida
2. Ashes
3. Bamboos
4. Bidis or Bidi leaves
5. Blasting powder
6. Blood
7. Bones, bone meal or bone powder
8. Camphor
9. Calcium carbide
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical (liquid)
15. Chemicals (non-liquid)
16. Chillies
17. Chlorate mixture
18. Cinematograph films – non-inflammable or acetate or safety base
19. Cloth in pressed bales or boras
20. Cloth or clothes of cotton, wool, silk, art silk, etc
21. Coal
22. Coconut fibre
23. Coke
24. Compressed gases such as oxygen, hydrogen, nitrogen, carbon dioxide, sulphur dioxide, chlorine, acetylene gas, etc.
25. Copra
26. Cosmetics and toilet articles
27. Cotton including kahok, surgical cotton and silky cotton
28. Cotton refuse or waste or cotton yarn refuse or waste
29. Cotton seed
30. Detonators
31. Dry leaves
32. Dynamite
33. Explosive paints such as nitrocellulose paint, lacquer paint, enamel paint, etc
34. Fat
35. Felt
36. Fins
37. Firewood
38. Fireworks
39. Fish (dried)
40. Flax
41. Fulminate
42. Fulminate of mercury
43. Fulminate of silver
44. Gelatine
45. Lignite
46. Grass

47. Gun-cotton
48. Gun-powder
49. Gunny bags
50. Hair
51. Hay or fodder
52. Hemp
53. Hessian cloth (gunny bag cloth)
54. Hides (dried)
55. Hides (raw)
56. Hoofs
57. Horns
58. Incense or essences
59. Jute
60. Khokas, boxes, barrels, furniture or any other article of wood
61. Lacquer
62. Leather, leather cloth, rexine cloth and waterproof cloth
63. Matches for lighting (including Bengal matches)
64. Methylated spirit, denatured spirit or French polish
65. Nitro-cellulose
66. Nitro-compounds
67. Nitro-glycerine
68. Nitro-mixture
69. Offal
70. Oil other than petroleum
71. Oil seeds including almonds but excluding cotton seeds
72. Old paper or waste paper including old newspapers, periodicals, magazines, etc.
73. Packing stuff (paper cuttings)
74. Paints
75. Paper other than old paper in pressed bales or loose or in reams
76. Petroleum other than dangerous petroleum, as defined in the Petroleum Act, 1934
77. Phosphorus
78. Pharmaceutical or medical goods
79. Photostat, cyclostyling, typing and printing machines
80. Plastic or plastic goods
81. Plywood
82. Rags including small pieces or cuttings of cloth, hessian cloth, gunny bag cloth, silk, art silk or woollen cloth.
83. Resin or dammer (battar), otherwise known as Ral
84. Rubber and rubber goods
85. Safety fuses, fog signals, cartridges, etc.
86. Saltpetre
87. Sandalwood
88. Sanitary-ware, hardware and other articles made of iron, iron sheets, pipes, iron angles and G.I. pipes.
89. Shoes including leather, PVC, canvas, rubber and plastic shoes
90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
91. Sisal fibre
92. Skins (raw or dried)
93. Straw
94. Sulphur
95. Tallow
96. Tar, pitch, dammer or bitumen

97. Tarpaulin
98. Thinner
99. Timber
100. Turpentine, Utensils, crockery, china and earthenware, aluminum ware, stainless steel and iron goods.
101. Varnish
102. Wool (raw)
103. Yarn other than waste yarn

MUNICIPAL CORPORATION BADDI

NOTIFICATION

Dated, the 25th February, 2026

No. M.Corp./Baddi/Bye-Laws (Trade License)/2026-(2).—In exercise of the powers conferred under Chapter XVIII read with section 395 of the Himachal Pradesh Municipal Corporation Act, 1994, the following Draft By-Laws framed by the Municipal Corporation Baddi are hereby **published for information and inviting suggestions and objections of the general public.**

Suggestions and objections if any may be submitted in the Office of Municipal Corporation, Baddi **within 30 (thirty) days** from the date of publication of this notification in the **Rajpatra (Official Gazette).**

1. Short title, extent and commencement:—

- (i) These Draft Bye-Laws may be called “***Municipal Corporation Baddi-Grant of Trade License for Use of Premises and Storage of Articles in Premises Bye-Laws- 2026.***”
- (ii) No person or business operator shall commence or carry on any business activity without a license issued as per the provisions under Section 324 of chapter XVIII & 1st schedule of the Himachal Pradesh Municipal Corporation Act, 1994 and the Bye-Laws made thereunder.
- (iii) These Bye Laws shall apply to all shops/premises falling within the Municipal limits of this Corporation which may not be used without license for the purpose specified in Section 324 of chapter XVIII and Part-I and Part-II of 1st schedule of the Himachal Pradesh Municipal Corporation Act, 1994 for use of premises and/or storage of any Article within the municipal limits. (Part-I and Part-II appended at the end of the Bye-Laws)

2. Definitions.—in these Bye-Laws, unless the context otherwise requires:—

- (a) "Act" means the Himachal Pradesh Municipal Corporation Act. 1994, (Act No. 12 of 1994).
- (b) "Authorized Officer "means Commissioner or any other Officer specifically authorized by the Commissioner Municipal Corporation, Baddi.

- (c) "Inspector" means Sanitary Inspector or any other Official of the Municipal Corporation duly authorized by the Commissioner.
- (d) "License" means a written permission granted by the Commissioner, or any other official/Officer duly authorized by the Commissioner, in favour of the person, owner & occupier of premises for sale/storage of articles specified in Part-I and II appended at the end of these Bye-Laws.
- (e) "Licensing Officer" means Commissioner or any other officer duly authorized by the Commissioner to grant/renew License under the provisions of these Bye-Laws.
- (f) "Premises" means any shop/store/place where the articles specified in Part-I & II are kept for sale/storage.
- (g) "Small Scale Business/Trade" means premises covering maximum area of 25 sq.ft., "Medium Scale Business/Trade" means premises covering area of 25Sq.ft. to 100 sq.ft, and "large Scale Business/Trade" means premises covering area more than 100 sq.ft.
- (h) "Shopkeeper" means any person running and managing the affairs of the shop/premises/place including its owner/occupier, but shall not include a trespasser.
- (i) The words and expression defined under these Bye-Laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Corporation Act 1994.

3. Procedure for obtaining License.—Any person who wants to operate/run any business/trade as specified in Part-I and/or store any article as specified in Part-II within the areas of the Municipal Corporation Baddi shall apply for license through the online portal <https://citizenseva.hp.gov.in/hp-udd/>. In case of violation of this provision, penalty as prescribed under these Bye-Laws shall be imposed.

4. Period of License.—The License shall be issued either for 1 year or for a period of five years at a time and the License shall automatically come to an end after completion of such period.

5. Renewal of License.—The License will have to be renewed by the license holder after the expiry of the validity period of license. The license shall be renewed without any late fee if the application of renewal is applied within 1 month after expiry of the license.

6. Transfer of License.—The license issued under the Bye-Laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/ transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by the Commissioner keeping in view the circumstances of the case.

7. License Fee:

- (a) The license fee for grant of license shall be decided by the Commissioner from time to time. However, the fee will be calculated on annual license fee

rate multiplied by number of years the license is requested by the applicant. The fee shall be charged in the following manner:—

Sl. No.	Scale of Business	License Period (in Years)	
		1 (One)	5(Five)
1.	Small Scale Business/Trade	Rs. 250	Rs. 1250
2.	Medium Scale Business/Trade	Rs. 2500	Rs. 12500
3.	Large Scale Business/Trade	Rs. 5000	Rs. 25000

The fees charged from small/medium/large Shops/Stalls put up during festivals/fairs or any other occasion within Municipal Corporation jurisdiction shall be decided by the commissioner, Municipal Corporation Baddi from time to time.

(for reference Small Shop/Stall means premises covering maximum area of 25 sq. ft., Medium Shop/Stall means premises covering area of 25 Sq. ft to 100 sq. ft. and large Shop/Stall means premises covering area of more than 100 Sq. ft.)

- (b) Fee structure for permission for Shooting of the Films/Movies/ Documentaries/TV Serials/Musical Albums/Advertisements in MC area:—

Big budget (Films above Rs.75.00 Cr)	Medium budget (Films between Rs.5.00 Cr to Rs. 75.00 Cr.)	Low budget (Films upto Rs. 5.00 Cr.)
Rs.70,000/-per day	Rs. 30,000/-per day	Rs.15,000/-per day

8. Conditions for grant of license:—

- (i) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye Laws.
- (ii) The permission shall, unless specified otherwise in the license, be valid in the entire Municipal Corporation limits, subject to such conditions as may be imposed by the Commissioner.
- (iii) The owner/occupier of the premises shall have to produce the license before the inspector or the licensing officer at any point of time as may be demanded/ ordered by them.
- (iv) The Commissioner shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Chapter XVIII of the Himachal Pradesh Municipal Corporation Act, 1994.
- (v) The applicant shall submit a self-declaration regarding information submitted by him/her about the premises to be used for business/trade viz. type of business, area, approval of map and nature of property i.e. commercial or domestic etc. to be true to the best of his knowledge and belief.

-
- (vi) The licensee shall maintain proper records of the articles kept for sale or storage in the premises, as may be required by the Licensing Officer. Further, the licensee shall comply with all directions and instructions issued to him by the Commissioner or the Licensing Officer from time to time.
- (vii) The licensee will ensure timely payment of all municipal dues
- (viii) **Time period for issue of License:**—The license shall be issued as per the timelines notified/specified for this service under the Public Service Guarantee Act, 2011.

9. Late Fees.—In case the person fails to renew the license within the stipulated period, he/she shall have to deposit late fees for the delayed period as under:—

- (i) @ 50% of the license amount for the first month,
(ii) @ 75% for the second month,
(iii) @ 100% upto one year,
(iv) @ 125% upto two years, and
(v) @ 150% for the remaining period.

10. Denial of License:

- (1) The license shall not be granted:—
- (a) to a person suffering from any contagious disease,
(b) to a person convicted for unlawful sale or storage of any articles mentioned in Chapter XVIII of the Himachal Pradesh Municipal Corporation Act, 1994,
(c) to a person who has been found to have habitually committed breach of these Bye-Laws or the terms of the license,
(d) to a person below the age of 18 years.
- (2) (a) Subject to Bye-Law 10(1), license to any person who applies to the Commissioner or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless refused for reasons to be recorded in writing.
- (b) The licensee shall be liable to pay transfer charges @_/- per license at the time of transfer of license.
- (c) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at a convenient/conspicuous place or at the reception of the premises.
- (d) The Inspector or inspecting staff concerned shall have the right to enter and inspect the premises, and the licensee shall provide necessary assistance during such inspection.
- (e) The licensee shall not make any encroachment or overhanging projection on public streets or municipal drains in any manner.

11. Offences and Penalties:

(1) **Offences.**—The following acts/omissions shall constitute offences under these Bye-Laws:—

- (a) Commencing, carrying on, or operating any business/trade/activity listed in Part-I or storing any article listed in Part-II without obtaining a valid Trade License from the Municipal Corporation, Baddi.
- (b) Continuing to operate a business/trade after expiry, suspension, or cancellation of the license.
- (c) Providing false, incorrect, misleading, or incomplete information at the time of applying for grant/renewal/transfer of license, including misrepresentation regarding the area, nature of activity, or category of premises.
- (d) Violating any of the conditions specified in the license or any directions issued by the Commissioner or the Licensing Officer from time to time.
- (e) Obstructing or refusing entry to the Inspector or any authorized officer during inspection, or failing to provide required records, documents, or assistance.
- (f) Unauthorized transfer, lending, or misuse of the license by any person other than the licensee or his/her legal heir(s) as permitted under these Bye-Laws.
- (g) Encroaching upon municipal land, public street, footpath, or municipal drain or causing obstruction by projecting goods, boards, articles, or any temporary/permanent structure.
- (h) Storage/selling of prohibited articles or storage of articles in excess of the permitted quantity, or storage of hazardous materials not in compliance with safety norms prescribed by the Municipal Corporation or any other statutory authority.
- (i) Tampering with, altering, or attempting to alter any license, official record, or document issued by the Municipal Corporation.
- (j) Failure to display the license at a conspicuous place in the premises as required under these Bye-Laws.
- (k) Failure to comply to the norms issued by the Government from time to time
- (l) Use of Child labor.

(2) **Penalties.**—Any person committing an offence under these Bye-Laws shall be liable to the following penalties:—

- (a) **Penalty for operating without a license.**—A fine up to `5,000/- for Small Scale, `10,000/- for Medium Scale, and `25,000/- for Large Scale Business/Trade, in addition to immediate closure/sealing of the premises until a valid license is obtained.

- (b) **Penalty for operating after expiry of license.**—A fine equivalent to 100% of the annual license fee, besides the late fee payable under Bye-Law 9.
- (c) **Penalty for violation of license conditions.**—A fine upto `10,000/-, and in case of repeated violations, suspension or cancellation of the license.
- (d) **Penalty for providing false information or misrepresentation.**—A fine up to `20,000/-, and cancellation of license with disqualification from applying for 1 year.
- (e) **Penalty for obstruction of inspection.**—A fine upto `5,000/- and additional action as deemed appropriate by the Commissioner.
- (f) **Penalty for unauthorized encroachment.**—A fine up to `10,000/- and removal of encroachment at the cost of the licensee. For repeated violations, sealing of premises may be ordered.
- (g) **Penalty for unauthorized transfer or misuse of license.**—A fine upto `15,000/- and cancellation of the license.
- (h) **Penalty for unsafe or unauthorized storage of articles.**—A fine upto `25,000/- and confiscation of hazardous/prohibited materials. The premises may be sealed in the interest of public safety.

12. Interpretation.—In case of any ambiguity in interpretation, orders of the competent authority (Commissioner, in this case will be final).

13. Amendments and Abolishment.—Any amendments to these laws additions or deletions if any will be decided by a committee to be headed by the Commissioner including stakeholders as he/she may deem fit for the purpose.

PART-I

PURPOSES TO WHICH PREMISES MAY NOT BE USED WITHOUT A LICENCE

1. Banking
2. Shooting of cinematograph films
3. Treating of cinematograph films by any process whatsoever
4. Grinding of chillies, masala or seeds by mechanical means
5. Dyeing or printing of cloth, yarn or leather in indigo or other colours
6. Bleaching of cloth or yarn
7. Keeping of an eating house or a catering establishment
8. Parching of grain
9. Parching of groundnut seeds, tamarind seeds or any other seeds
10. Keeping of a hairdressing saloon or a barber's shop
11. Tanning, pressing or packing of hides or skins, whether raw or dried
12. Keeping of a laundry shop
13. Manufacturing of leather goods or by mechanical means
14. Keeping of a litho press
15. Keeping of a lodging house

16. Metal casting
17. Refining of precious metals or recovering them from embroideries
18. Keeping of a printing press
19. Keeping of a sweetmeat shop except in premises already licensed as an eating house
20. Keeping of a tailoring shop
21. Carrying on the trade, business, or operation connected with the trade of:
 - (i) Auto car or auto cycle servicing or repairing
 - (ii) Blacksmithy
 - (iii) Coppersmithy
 - (iv) Electroplating
 - (v) Glass beveling
 - (vi) Glass cutting
 - (vii) Glass polishing
 - (viii) Goldsmithy
 - (ix) Marble cutting, grinding, dressing or polishing
 - (x) Metal (ferrous, non-ferrous or antimony but excluding precious metals) cutting or treating by hammering, drilling, pressing, filing, polishing, heating or by any process whatsoever, or assembling parts of metal
 - (xi) Photography studio
 - (xii) Radio (wireless receiving set) selling, repairing, servicing or manufacturing
 - (xiii) Silversmithy
 - (xiv) Spinning or weaving of cotton, silk, art silk, jute or wool with the aid of power
 - (xv) Stone grinding, cutting, dressing or polishing
 - (xvi) Timber or wood sawing or cutting by mechanical or electric power
 - (xvii) Tinsmithy
 - (xviii) Washerman's trade
 - (xix) Welding of metal by electric, gas or any process whatsoever
22. Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, moulding, grinding or preparing by any process whatsoever of the following articles:—
 - (i) Aerated waters
 - (ii) Bakelite goods
 - (iii) Bidis (indigenous cigarettes), snuff, cigars or cigarettes
 - (iv) Bitumen
 - (v) Blasting powder
 - (vi) Bones
 - (vii) Bricks or tiles by hand power
 - (viii) Bricks or tiles by mechanical power
 - (ix) Brushes
 - (x) Candles
 - (xi) Catgut
 - (xii) Celluloid or celluloid goods
 - (xiii) Cement concrete designs or models
 - (xiv) Charcoal
 - (xv) Chemicals
 - (xvi) Stripping of cinematograph films in connection with any trade
 - (xvii) Cosmetics or toilet goods
 - (xviii) Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk waste, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.

- (xix) Cotton seeds
- (xx) Dammar
- (xxi) Dynamite
- (xxii) Fat
- (xxiii) Fireworks
- (xxiv) Flax
- (xxv) Ink for printing, writing, stamping, etc.
- (xxvi) Gas
- (xxvii) Ghee
- (xxviii) Glass or glass articles
- (xxix) Gunpowder
- (xxx) Hemp
- (xxxi) Ice (including dry ice)
- (xxxii) Insecticides or disinfectants
- (xxxiii) Leather, cloth, rexine cloth or waterproof cloth
- (xxxiv) Lime
- (xxxv) Linseed oil
- (xxxvi) Matches for lighting (including Bengal matches)
- (xxxvii) Mattresses and pillows
- (xxxviii) Offal
- (xxxix) Oil-cloth
 - (xl) Oil other than petroleum (by mechanical power, hand power or ghani driven by bullock or any other animal)
 - (xli) Pharmaceutical or medical products
 - (xlii) Rubber or rubber goods
 - (xliii) Paints
 - (xliv) Paper or cardboard
 - (xlv) Pickers from hides
 - (xlvi) Pitch
 - (xlvii) Plastic goods
 - (xlviii) Pottery by hand power
 - (xlix) Pottery by mechanical power or any power other than hand power
 - (l) Sanitary ware or china ware
 - (li) Soap
 - (lii) Sugar
 - (liii) Sweetmeat and confectionery goods
 - (liv) Tallow
 - (lv) Tar
 - (lvi) Varnishes
 - (lvii) Wooden furniture, boxes, barrels, khokas or other articles of wood, plywood or sandalwood.

PART-II

ARTICLES WHICH MAY NOT BE STORED IN ANY PREMISES WITHOUT A LICENSE

1. Asafoetida
2. Ashes
3. Bamboos
4. Bidis or Bidi leaves
5. Blasting powder

6. Blood
7. Bones, bone meal or bone powder
8. Camphor
9. Calcium carbide
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical (liquid)
15. Chemicals (non-liquid)
16. Chillies
17. Chlorate mixture
18. Cinematograph films – non-inflammable or acetate or safety base
19. Cloth in pressed bales or boras
20. Cloth or clothes of cotton, wool, silk, art silk, etc
21. Coal
22. Coconut fibre
23. Coke
24. Compressed gases such as oxygen, hydrogen, nitrogen, carbon dioxide, sulphur dioxide, chlorine, acetylene gas, etc.
25. Copra
26. Cosmetics and toilet articles
27. Cotton including kahok, surgical cotton and silky cotton
28. Cotton refuse or waste or cotton yarn refuse or waste
29. Cotton seed
30. Detonators
31. Dry leaves
32. Dynamite
33. Explosive paints such as nitrocellulose paint, lacquer paint, enamel paint, etc.
34. Fat
35. Felt
36. Fins
37. Firewood
38. Fireworks
39. Fish (dried)
40. Flax
41. Fulminate
42. Fulminate of mercury
43. Fulminate of silver
44. Gelatine
45. Lignite
46. Grass
47. Gun-cotton
48. Gun-powder
49. Gunny bags
50. Hair.
51. Hay or fodder
52. Hemp
53. Hessian cloth (gunny bag cloth)
54. Hides (dried)
55. Hides (raw)
56. Hoofs

57. Horns
58. Incense or essences
59. Jute
60. Khokas, boxes, barrels, furniture or any other article of wood
61. Lacquer
62. Leather, leather cloth, rexine cloth and waterproof cloth
63. Matches for lighting (including Bengal matches)
64. Methylated spirit, denatured spirit or French polish
65. Nitro-cellulose
66. Nitro-compounds
67. Nitro-glycerine
68. Nitro-mixture
69. Offal
70. Oil other than petroleum.
71. Oil seeds including almonds but excluding cotton seeds
72. Old paper or waste paper including old newspapers, periodicals, magazines, etc.
73. Packing stuff (paper cuttings)
74. Paints
75. Paper other than old paper in pressed bales or loose or in reams
76. Petroleum other than dangerous petroleum, as defined in the Petroleum Act, 1934
77. Phosphorus
78. Pharmaceutical or medical goods
79. Photostat, cyclostyling, typing and printing machines
80. Plastic or plastic goods.
81. Plywood
82. Rags including small pieces or cuttings of cloth, hessian cloth, gunny bag cloth, silk, art silk or woollen cloth.
83. Resin or dammer (battar), otherwise known as Ral
84. Rubber and rubber goods
85. Safety fuses, fog signals, cartridges, etc.
86. Saltpetre
87. Sandalwood
88. Sanitary-ware, hardware and other articles made of iron, iron sheets, pipes, iron angles and G.I. pipes
89. Shoes including leather, PVC, canvas, rubber and plastic shoes
90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
91. Sisal fibre
92. Skins (raw or dried)
93. Straw
94. Sulphur
95. Tallow
96. Tar, pitch, dammer or bitumen
97. Tarpaulin
98. Thinner
99. Timber
100. Turpentine, Utensils, crockery, china and earthenware, aluminum ware, stainless steel and iron goods.
101. Varnish
102. Wool (raw)
103. Yarn other than waste yarn

**OFFICE OF THE DISTRICT MAGISTRATE, BILASPUR,
DISTRICT BILASPUR (H.P.)**

NOTIFICATION

Dated, the 27th February, 2026

Endst. No. I/808532/2026.—Whereas, the Government of Himachal Pradesh, *vide* Notification No. FDS-A(3)-7/2016-I, dated 9th May, 2023, has invoked the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977. Therefore, in supersession of all previous notifications issued in this behalf and in exercise of the powers vested in me under Sub-clause(d) of clause 3(1) of the Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977, I, Rahul Kumar, I.A.S., District Magistrate, Bilaspur, District Bilaspur, do hereby fix the maximum margin of profit on the commodities listed in schedule-I appended to the order *ibid*, which declares in Bilaspur District can charge on wholesale and retail sale transactions, as under:—

Schedule-I			
Sl.No.	Name of Commodity	Maximum wholesale Margin	Maximum retail sale margin
1.	Foodgrains (Wheat, Grams, Barley and Rice) including their products.	2½%	5½%
2.	Gur, Shakkar & Khandsari	2½%	5½%
3.	Sugar	2½%	5½%
4.	Pulses (All kinds)	2½%	5½%
5.	Match Boxes	Omitted <i>vide</i> Notification dated 5.9.98	
6.	Paper	2½%	5½%
7.	Liquified Petroleum Gas	RSP+additional cooliage fixed by the District Magistrate, Bilaspur.	
8.	Kerosene Oil	As fixed by the District Magistrate, Bilaspur from time to time.	
9.	Diesel	As fixed by the Oil Companies from time to time.	
10.	Soft Coke, Hard Coke, Slack Coal and Steam Coal.	As fixed by the competent authority	
11.	Exercise Books	4%	7½%
12.	Coarse woolen/common cloth	2½%	5½%
13.	Meat/Chicken/Fish	As fixed by the District Magistrate, Bilaspur from time to time.	
14.	Eggs	5%	7½%
15.	Bread	7½%	8½%
OR			
As per print rates			
16.	Tea leaves excluding tea leaves sold in packets.	2½%	5½%
17.	Edible oil/Vegetable Oil/H.V.Oil, except those sold in tins or other bottles of 4kg or below.	2½%	4% OR as per printed price
18.	Washing/Toilet soaps excluding those sold in packets.	Omitted <i>vide</i> Notification dated 5.9.98	

19.	Cooked Food served in any establishment excluding Hotels/Restaurant registered with the Tourism department.	As fixed by the District Magistrate, Bilaspur from time to time.	
20.	Milk, curd and Cottage Cheese	As fixed by the District Magistrate, Bilaspur time to time.	
21.	Fruits and Vegetables:		
	1. Fruits	5%+(1% market fee if applicable).	24% (including freight charges, Loading, unloading, wastages and other incidental charges).
	2. Non-Perishable vegetables: [Onion, Potato, Garlic, Ginger, Taro Roots(Arbi) and Zimikand].	5%+(1% market fee if applicable).	24% (including freight charges, Loading, unloading, wastages and other incidental charges).
	3. All other perishable vegetables	5%+(1% market fee if applicable).	39% (including freight charges, Loading, unloading, wastages and other incidental charges).
22.	Bottled Beverages	As per company's printed price	
23.	Salt	Rs. 2/-plus 5% shortage .	Rs. 1/- plus 1% shortage.
24.	Cement	Omitted on 31-05-2002	

Schedule-II

- | | |
|-------------------------------|--|
| 1. Baby food sold in packets | Maximum price as leviable under |
| 2. Tea leaves sold in packets | Omitted |
| 3. Torch/Transistor Cells | Omitted vide Notification dated 5.9.98 |

Schedule-III

- | | |
|--------------------------|---|
| 1. Drugs | |
| 2. Soaps sold in packets | Omitted <i>vide</i> Notification dated 5.9.98 |
| 3. Food Stuff | |

Terms and Conditions:

- The element of expenditure, incurred/actually paid by a dealer to be taken into account for computing the landed cost of the commodities listed above *i.e.*
 - Purchase Price, (ii) Freight, (iii) Central/Local Taxes/GST, (iv) Loading, unloading, Carriage, (v) Market Fee, (vi) interest on capital @ 1% for Wholesaler and Retailer on item no.1 to 5 above. (vii) Other incidental charges @1% for Wholesaler and Retailer on item no. 1 to 5 above.(viii) 1% shortage may be allowed over and above the margin of profit calculated as per instructions. No shortage will however

be allowed in the case of H.V. Oil sold in packs upto 5 kgs. In the case of Gur, Shakkar, and Khandsari shortage upto 2% may be allowed.

Note.—This condition will not be applicable on fruits and vegetables, as all incidental charges have already been included in their retail margin of profit.

2. The dealer engaged in Wholesale as well as in retail sale business shall charge only one margin of profit on the transaction *i.e.* wholesale margin on wholesale transaction and retail sale margin on retail sale transaction. The wholesale margin shall be allowed at one stage only at one particular station.

3. Wholesale transaction would mean a single transaction of not less than the following:

(1)	Foodgrains, Gur, Shakkar, Khandsari, Sugar, Pulses, Salt.	= One Quintal
(2)	Bread	= Ten Number
(3)	Paper	= One Ream
(4)	Eggs	= One Hundred
(5)	Fruits and Vegetables	= 20 Kgs
(6)	Meat, Chicken, Fish, Curd and Cottaeg Cheese	=10 Kgs
(7)	Bottled Beverages	= 24 Nos.

4. **The below terms and conditions will be applicable for vegetables & fruits:—**

(4.1) No Wholesaler or retailer shall charge more than the margin of profit as fixed above.

(4.2) Every Commission Agent/Wholesaler in Vegetable Market shall issue Form R to every farmer/grower at the time of purchase of fruits and vegetable form them and retain its one copy with him/her.

(4.3) Every Commission Agent/Wholesaler in Vegetable Market shall issue **Form Q** to every retailers showing rates of each fruit and vegetable sold to the retailers. On this Form/Cash memo, he or she shall display rate of the fruits/vegetables as per Form R and Charge his/her margin of profit/commission as shown at column 3 above, which shall be shown separately on Form Q and he/she shall retains its one copy with him/her.

(4.4) The Dealer engaged in wholesale as well as in retail sale business shall charge only one margin of profit on the transaction *i.e.* wholesale margin on wholesale transaction and retail sale margin on retail sale transaction. The wholesale margin shall be allowed at one stage only at one particular station.

(4.5) Every Retailers shall display price list of the fruits and vegetables available with him/her in business premises in such a way that it may easily be seen by every customer.

(4.6) Wholesale transaction would mean a single transaction of not less than the following:

Fruits and Vegetables = 20 Kg.

- (4.7) All sub Divisional Magistrates, all Deputy Superintendent of Police and all Inspectors Food Civil Supplies and Consumers Affairs, in Distt, Bilaspur shall ensure compliance of this notification in letter and spirit.
- (4.8) The Secretary, APMC Bilaspur shall ensure issuance of **Form-R** and **Form-Q** by the Commission Agent in Vegetable markets in the district.

This notification shall come into force from the date of its publication in official Gazette.

Sd/-
(RAHUL KUMAR I.A.S.),
District Magistrate, Bilaspur,
District Bilaspur (H.P.).

ELECTION DEPARTMENT

Block No. 38, SDA Complex, Kasumpti, Shimla-171009

NOTIFICATION

Dated, the 9th March, 2026

No. 5-11/2018-ELN (Comp No. 257186)-I/817601/2026.—On the recommendations of Departmental Promotion Committee, the Governor, Himachal Pradesh, is pleased to order, promotion of following Superintendent Grade-II, Class-II (Non-Gazetted) to the posts of Tehsildar (Election), Class-I (Gazetted) in level-13 of pay matrix *i.e.* ₹46000-146500/- as per HPCS (Revised Pay) rules, 2022 on regular basis and posting in the offices as shown against their names, against vacancies of Tehsildar (Election), with immediate effect:—

Sl. No.	Name and designation	Present Place of Postings	New Place of Postings
1.	Shri Narender Chand Katoch, Superintendent, Grade-II.	District Election Office, Kangra at Dharamshala.	District Election Office, Lahaul-Spiti at Keylong against vacancy.
2.	Shri Tejinder Singh, Superintendent, Grade-II.	District Election Office, Sirmaur at Nahan.	District Election Office, Kinnaur at Reckong-Peo against vacancy.

The above officers will remain on probation for a period of two years subject to such further extension for a period not exceeding one year as may be ordered by the competent authority in special circumstances and reasons to be recorded in writing.

The above officers will have to exercise option for fixation of pay under the provisions of saving clause of FR-22(I)(a)(1) within a period of one month from the date of joining as Tehsildar (Election).

The aforesaid officers shall be entitled to Transfer Travelling Allowance (TTA)/Joining Time (JT) as per the rule admissible.

The above promotion shall be subject to final outcome of the OA Nos. 354, 952 & 1326 of 2015 and CWP No. 2784 of 2019.

By order,

*Chief Electoral Officer,
Principal Secretary (Election).*

NAGAR PANCHAYAT BHUNTER, DISTRICT KULLU, H.P.

NOTIFICATION

Dated, the 10th December, 2025

No. 2418.—The following Bye-Laws made by **Nagar Panchayat Bhunter**, for regulating Outdoor Advertisement and hoardings in exercise of the Power conferred under section 113 and section 202(o) of the Himachal Pradesh Municipal Act, 1994, Secretary, Nagar Panchayat Bhunter, Distt. Kullu, Himachal Pradesh hereby notifies the following Bye-Laws:—

ADVERTISEMENT BYE-LAWS-NAGAR PANCHAYAT BHUNTER

1. Title & Contents.—(i) These Bye-laws may be called the **Nagar Panchayat Bhunter Outdoor Advertisement Bye-laws 2025**.

(ii) These Bye-laws shall come in to force with immediate effect with in the limits of Nagar Panchayat Bhunter after the notification by the Government of Himachal Pradesh in the official gazette.

2. Definitions.—In these bye laws unless the contex to therwise requires:—

- (i). “**Act**” means Himachal Pradesh Municipal Act, 1994
- (ii). “**Panchayat**” means Nagar Panchayat Bhunter, Distt Kullu, H.P.
- (iii). “**Advertisement**” shall mean any work, letter, model, sign, device, digital display, electronic display, name boards, direction boards, laser show, kiosk, LED, LCD, Backlit Board, Neon display, or representation supported on or attached to any post, pole, standard framework or other support wholly or in part upon or over any Private/ Public/State Govt./Central Govt./public Sector undertaking/Govt. Companies/Govt. Authorities etc., land/Spaces, building or structure which or any part of which shall be visible against the sky from some point in any street/Road includes all and every part of any such post, pole, parapet, standard framework or other support. It shall also include any balloon parachute or other similar employed wholly or in part for the purpose of any advertisement announcement or direction upon or over any land/spaces, building or upon or over any street. However, any display in the form of graffiti and civic messages published by Nagar Panchayat or any Government authorities (Having no commercial explanation) for the benefit of the citizen shall not be considered as an advertisement.
- (iv) Advertisement on vehicle (**movable**) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or

behind a vehicle in a manner that advertisement draw visibility while the vehicle is driven on the road. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.

- (v) Advertisement on vehicle (**Parked**) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility when vehicle is parked at strategic location. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.
- (vi) "**Advertisement Regulation Committee**" means Committee consisting of a) Secretary Nagar Panchayat Bhunter (b) Junior Engineer Nagar Panchayat, Bhunter (c) Sanitary Supervisor, Nagar Panchayat, Bhunter or other official of Nagar Panchayat Bhunter assigned by Secretary Nagar Panchayat Bhunter.
- (vii) "**Advertisement Zoning Plan**" means the numbered plan signed by the Secretary and kept in this office defining the areas of special control and restrictions regarding the advertisement applicable to such areas.
- (viii) "**Area of Special control**" means as area so defined in the advertisement zoning plan.
- (ix) "**Enclosed Land**" shall mean the land which is wholly or for the most part enclosed within the hedge fence, wall or similar screen or structure and shall not include Bus Stand together with the yards and for Court thereof, whether enclosed or not, any public park, public garden or other land held for the use or enjoyment of the public.
- (x) "**Illuminated advertisement**" shall mean any advertisement with self-luminous by an outside source of light, but not include an illuminated display of goods if such display:—
 - (a). Is of goods merely bearing labels showing the name of article of its manufacturer or of other.
 - (b). Is made by lighting which is not, in the opinion of the Secretary more than which is necessary to make the goods labels visible at night.
- (xi) "**Name Plate**" shall mean an advertisement announcing the name of owner and or name of occupier of a building and/or name of a building upon which such advertisement is fixed, exhibited painted, pasted retained or displayed, provided that the size of the letters constituting such advertisement does not exceed 2" in height and the total area does not exceed 4 square feet.
- (xii) "**Structure**" shall include a post, pole, tree, bridge, embank and road surface and also a tram car, omnibus and any other vehicle any movable, board used primarily as an advertisement or advertising medium.
- (xiii) "**Schedule**" means the schedule indicating the rate/fees for advertisements.

3. (A) Regulation and control of advertisement:—

No advertisement shall be erected, exhibited, fixed or retained upon or over any land, building, wall, boarding, frame, post or structure or place within the City without the written

permission of the Secretary granted in accordance with Bye-laws made under this Act. Provided that no permission shall be required for any advertisement, which:—

- (a) Appears in news papers, relates to public meeting, or to an election to Parliament or Legislative Assembly or the Nagar Panchayat Bhunter or to candidature in respect of such election; or
- (b) is exhibited within the window of and building if the advertisement relates to the trade, profession or business carried on in that building; or
- (c) relates to the trade profession or business carried on within the land or building upon or over which such advertisement is exhibited or to any sale or letting of such land or building or any effects therein or to any sale entertainment or meeting to be held on or up on or in the same; or
- (d) relates to the name of the land or building upon or over which the advertisement is exhibited, or the name of the owner or occupier of such land or building; or
- (e) Relates to any activity of the Government or Union of India or the Nagar Panchayat Bhunter.

3. (B) Prohibition of Sticking, fixing hanging or painting bills, posters, advertisement, notices etc.—(i). Hoardings, advertisement/banners will not be allowed in the acquired width of the National/ State high way and other scheduled road and footpath as they cause traffic hazard and are against the instructions of the Govt. of India and Hon'ble Court.

(ii) No Hoarding, advertisements should be put at the place which effects or endangers the growth of flora and fauna.

(iii) No hoarding, advertisement should be located in thickly wooded area and no any kind of hoarding should be placed on trees.

(iv) No hoarding, advertisement should exceed dimension size of 30 Sq.Meters

(v) No hoarding, advertisement, banners should be put up in contravention of any law & rules against the guide lines notified by any department.

(vi) No hoarding ,advertisement should locate near a water source

(vii) No hoarding, advertisement should be in the form of writing, engraving, nailing and carving on any Natural or in animate object.

(viii) No hoarding, advertisement, banner will be allowed on the roofs of buildings, except with the permission of Secretary, Nagar Panchayat Bhunter.

(ix) Only sign board of premises are allowed up to 4 Sq m. between slab and lintel of the building to the occupier/ owner.

(x) Directional sign to Govt. offices, religious places will be allowed by the Nagar Panchayat Bhunter, The type,size and location of these shall be also approved by the Nagar Panchayat Bhunter. The PNP has to keep in view requisite site clearness, so that there is not traffic hazard due to in stallation of such board.

(xi) The Nagar Panchayat Bhunter shall provide notice board for the purpose of sticking, fixing or hanging posters, notice and advertisement, which shall be available for use on an application to be made to the Secretary on payment of fee provided for in these bye-laws.

(xii) No hoarding, advertisement should be located/ positioned on a sharp turn, "U" turns and blind turns.

(xiii) The beauty of nature for matters such as hills, rivers, trees and rock should not be destroyed by indiscriminate installation of commercial advertisement.

(xiv) No writing/ defacing of retaining walls and parapets could be allowed

4. Outdoor advertisement and road safety criteria:—

An advertisement device may be considered a traffic hazard:—

- (a) If it interferes with road safety or traffic efficiency;
- (b) If it interferes with the effectiveness of a traffic control device (e.g. traffic light, stop or give way sign);
- (c) Distracts a driver at a critical time (e.g. making a decision at an intersection);
- (d) Obscures a driver's view of a road hazard (e.g. at corners or bends on the road);
- (e) Gives instructions to traffic to "Stop", "halt" or other (e.g. give way or merge);
- (f) Imitates a traffic control device;
- (g) Is a dangerous obstruction to road or other infrastructure, traffic, pedestrians, cyclists or other road users;
- (h) Is in an area where there are several devices and the cumulative effect of those devices may be potentially hazardous; and
- (i) If situated at locations where the demands on driver's concentration due to road conditions are high such as at major intersections or merging and diverging lanes;
- (j) Name of advertisement agencies should be mentioned on every hoarding board.

5. Control of the physical characteristics of advertising devices shall be as follows: —

- (a) Advertising shall not contain flashing red, blue or amber point light sources which when viewed from the road, could give the appearance of an emergency service or other special purpose vehicle warning lights.
- (b) All lighting associated with the Advertising Device shall be directed solely on the Advertising Device and its immediate surroundings.
- (c) External illumination sources shall be shielded to ensure that external 'spot' light sources are not directed at approaching motorists.

- (d) Illumination of advertising device is to be concealed or be integral part of it.
- (e) Upward pointing light of the device shall not be allowed, any external lighting is to be down ward pointing and focused directly on the sign so that glare does not extend beyond the Advertising Device.
- (f) The average-maintained luminance shall be reduced to 0.5 candelas or all together shut from 11: pm till sunrise by automatic timing devices.
- (g) Non-static illuminated Advertising Devices (flashing lights) are not permitted within the boundaries of municipal roads.
- (h) Moving, rotating or variable message Advertising Devices are not permitted within the municipal boundaries as these cause a statistically significant distractive in fluence on motorist's response times to external stimuli.

However, this permission criterion is not intended to apply to variable message displays used by road authorities for traffic management or for displaying other Nagar Panchayat Bhunter's information. Variable message displays located at bus stops or similar places where messages are directed at- and intended for pedestrians (not motorists) are excluded.

6. Outdoor hoarding and their content criteria:—

The Municipal authority may take action to modify or remove any Advertising Device that contravenes the following negative advertisements or that otherwise cause a traffic hazard.

List of negative advertisements: —

- Nudity
- Racial advertisements or advertisements propagating caste, community or ethnic differences.
- Advertisement promoting drugs, alcohol, cigarette or tobacco items
- Advertisements propagating exploitation of women or child
- Advertisement having sexual overtone
- Advertisement depicting cruelty to animals
- Advertisement depicting any nation or institution in poor light
- Advertisement casting aspersion of any brand or person
- Advertisement banned by any law enacted by the Government of India
- Advertisement glorifying violence
- Advertisement that exploits the national emblem or any part of Constitution of India, or the person or personality of a national leader or a state dignitary.
- Destructive devices and explosives depicting items

- Any psychedelic, laser or moving displays
- Advertisement of Weapons and related items (such as firearms, firearm parts and magazines, ammunition etc.)
- Advertisements which may be defamatory, trade libelous, unlawfully threatening or unlawfully harassing .
- Advertisements which may be obscene or contain pornography or contain an "indecent representation of women" within the meaning of the Indecent Representation of Women (Prohibition) Act, 1986.
- Advertisement linked directly or indirectly to or include description of items, goods or services that are prohibited under any applicable law for the time being in force, including but not limited to the Drugs and Cosmetics Act, 1940, the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, the Indian Penal Code, 1860; or
- Any other items considered inappropriate by the municipal bodies

For all categories of devices (except Category of devices which are directed at pedestrians), text elements on an Advertising Device, face should be easily discernible to travelling motorists. This will minimize driver's distraction. Additionally, a sign shall be quickly and easily interpreted so as to convey the required advertising message to the viewer and reduce the period of distraction. The content or graphic layout exhibited on advertising device panel shall avoid hard-to-read and over lay intricate typefaces and have letter styles that are appropriate. Under no circumstances should device contain information in text sizes which would necessitate the driver or passenger in a moving vehicle to stop, read and/or note down, which detrimental to the smooth flow of traffic and distracting for the driver. All signs shall be so designed as to maintain a proportion where, as a general rule letter should not appear to occupy more than 2% of the sign area unless otherwise permitted by the municipal bodies.

7. Prohibited areas and areas of special control and restrictions there-on:—

The Secretary may:—

- (a) by order prohibit the erection, exhibition, fixation, retention or display of any or any class of advertisements in any street road or public park or park there of or in any place or public resort;
- (b) Regulate the erection, exhibition, fixation, retention or display any advertisements, in any manner in the prohibited areas and areas of special control, in accordance with the regulations indicated in the Advertisement Zoning Plans of the said areas.

Explanation.—The restrictions indicated in the advertisement zoning plans shall be in addition to those mentioned in the other clauses of the Bye-laws.

8. Classification of advertisement devices:—

The categories of the advertisement devices:—

Category 1: Large-format advertisement, mainly fixed on bill boards /uni-poles and bridge.

Category 2: Advertisement mounted on public amenities, like public toilets, garbage collection points, Single Poles etc.

Category 3: Fleets, fliers and transport related infrastructure

Category 4: Advertisement devices for self-advertising in commercial areas

9. Outdoor advertising and structure criteria:—

- Advertising Device structures including the foundations, for categories 1 and 2 devices, shall be designed and checked for extreme wind conditions, earthquakes, soil bearing capacity etc. and shall comply with relevant Indian structural design standards, codes of practice and Bye-laws guidelines. The designs shall be certified by an experienced and practicing structural engineer.
- The supporting structure shall have an on-reflective finish to prevent glare. The device structure shall be well maintained at all times. It shall be painted in colors that are consistent with, and enhance the surrounding area and will be compliant with the criteria or colors laid out earlier in the Bye-laws.
- Official road furniture such as official signs and delineator guide-posts shall not be used as the supporting structure of an advertising device.
- The name of the Advertising Device license holder should be placed in a conspicuous position on the device.

10. Outdoor advertising devices and electrical connection:—

The electrical connections and components in all Advertising Devices shall be in accordance with relevant Indian Standards and designed to ensure there is no safety or traffic risk. No generator running on diesel/petrol/kerosene or any bio fuel, causing noise, air or water pollution would be allowed for providing power for illumination of any outdoor advertising device.

Electricity from renewable energy sources.

To promote conservation of electricity, if the illumination at outdoor advertising devices draws power from alternate renewable resources like solar power, such advertisement devices the license fee/charges will be half of the actual fee.

11. Permissibility of different category of advertising devices:—

As per schedule-I

12. Specific conditions:—

- (a) No advertisement /hoarding should be placed in such a way that obstructs the mountain and valley view of Town. If such case is found, the Secretary can impose a penalty as he deems fit not exceeding a sum of twenty thousand rupees and remove the said advertisement.
- (b) All advertisements outside the business area or the building which houses the business can be erected only after permission from the Nagar Panchayat Bhunter.

13. Limitation for Disposal of Applications:—

Every application received as per provision of these bye-laws shall be acknowledged and the decision on it shall be taken within 30 working days from the date of receipt. If the decision is not taken within the prescribed period, it will be presumed that the required permission is granted subject to payment of due advertisement tax and license fee of the land use charges, wherever applicable and compliance of other clauses of Bye-laws.

14. Procedure to grant permission:—

All advertisements, over the size of 100 sq. feet, (9.3 sq.m.) permitted over the Municipal land / building shall be through tenders. The tenders can be of single or more hoardings. The tender shall be invited by a committee to be headed by Secretary or by his representative or in the exceptional circumstances by private experts. The committee shall fix the following minimum things before the tender;

- (a) Reserve price
- (b) Location of the site/sites
- (c) Size of advertisement
- (d) Past revenue collection
- (e) Number of sites
- (f) Period of tender

The advertisement right shall be given for a period of 1 years or as may be decided by the Secretary Nagar Panchayat Bhunter. It shall be terminable at one month notice without assigning any reason. In the event of default of any terms, the same shall be terminable forth with without any notice. The tender bid will include the advertisement tax and rent for use of Nagar Panchayat Land/Property. However, payment of service tax or any other State/Central tax will be borne by the tendering agency/individual.

15. Procedure for obtaining permission-For grant of permission in respect of advertisement of private property:—

The application for permission from the Secretary shall be accompanied with the following documents:—

1. Written no objection certificate from the landowner of the person, legally authorized to accord such NOC.
2. Three copies of plan showing the location, norms and size of the advertisement/ hoarding etc. and a copy of the advertisement to be displayed.
3. The design and the structure shall be certified by an experienced and practicing Structural Engineer who shall certify the safety aspect from the point of view of its foundations which can bear extreme wind conditions, earth quakes, soil bearing capacity and shall comply with relevant India structural design standards policy and guidelines framed from time to time.

4. NOC Will not be issued to those who violate these bye-laws

16. Fees on Advertisements:—

1. The advertisement fee shall be payable in advance annually/quarterly/monthly and daily basis as the case may be fixed by the Municipality from time to time provided that if the rate of fee is chargeable on annually, quarterly, daily or monthly basis, the fractions there of shall be construed accordingly.
2. New Advertisement shall not be exhibited unless the advertisement fee in advance as per the condition of sanctionis deposited.
3. Full monthly fee shall be chargeable if the advertisement duration is for more than 10 days. A month for this purpose shall be the calendar month-provided that where advertisement is to be displayed for part of a year and the fees fixed in the schedule are for one year, the fees payable part of the year shall be calculated on quarterly basis.
4. The fees shall be paid by the advertiser to the Nagar Panchayat Bhunter before the erection of the advertisement.

Calculation of fees

The advertisement fees should be calculated on the basis of the following factors:

- (a) Category of the advertisement- **Equal for all 1 factor**
- (b) Size of the advertisement- Rupees per sqm =
 - (i) **Rs. 30 per sq. metre for One day.**
 - (ii) **Rs. 150 per sq. metre for One Month.**
 - (iii) **Rs. 1500 per sq. metre. for One Year.**
- (c) Location of the advertisement- **Equal for all 1 factor**

The value of the factors shall be decided by the general house of the Nagar Panchayat Bhunter for the first time and future amendments can be done by the Advertisement Regulations committee.

17. Functions of the Advertisement Regulation Committee:—

- (I). The advertisement Regulation Committee shall identify the area of special control and prepare advertisement/zoning plans indicating the categories of advertisement devices permissible in different areas of Special Control.
- (II). In case any practical difficulty arises with respect to implementation of these bye-laws of the zoning plans, the matter shall be referred to advertisement regulation committee who shall on reference consider and make suitable recommendations to the Secretary for the decision.

18. Penalties:—

Whoever contravenes any of these bye-laws shall be punishable with fine of Rupees 500/- for everyday, which may extend upto Ten thousand Rupees, when the contravention is continuing one.

19. Arbitration:—

If any dispute regarding advertisement holdings arises between Municipal authorities and any other person concerned with such advertisement holdings, such dispute may be referred by both parties to the Deputy Commissioner Kullu, who shall be sole arbitrator.

20. Jurisdiction:—

All disputes shall be subject to the jurisdiction of the Civil Courts at Kullu only

21. Indemnity:—

A licensee/sign owner/applicant (licensee) shall be required to indemnify the Municipal Authority for the designated Advertising Device and activities against all actions, proceedings, claims, demands, costs, losses, damages and expenses which may be brought against, or made upon the Municipal Authority which arise as a result of the installation or existence of an Advertising Device. Such licensee/sign owners/applicant (licensee) shall always be responsible for any injury or damage caused or suffered by any person or property arising out of or relating to the display of device / advertisement and the consequential claim shall be borne by the advertiser who will also indemnify and safe guard the Municipal Authority in respect of any such claim or claims.

22. Removal of Illegal holdings:—

In case any holdings are found illegal, the Secretary may order its immediate removal subject to giving seven days prior notice. Removal shall be done by the Nagar Panchayat Bhunter, whose cost shall be borne by the defaulter himself. However, in case any holdings pose danger to the safety of general public requirement of serving seven days prior notice shall be dispensed with.

23. Insurance:—

- The Licensee in case of Category 1 and 2 Advertising Devices shall provide a public liability insurance policy for their respective rights, interests and liabilities to third parties in respect of accidental death or bodily injury to person(s) or damage to property.

The public liability Policy of Insurance shall be for an amount as specified by Municipal Authority for any single event (or such higher amount as may be notified in writing by the Municipal Authority from time to time) and on the terms as specified by the Municipal Authority.

24. Appeals:—

- (a). Appeal against any decision of the Secretary relating to display of advertisement or any matter related thereto shall lie before, Director Urban Development Department.
- (b). Before lodging an appeal, the affected person shall seek a review of the decision.

25. If there is any contradiction between these bye-laws and any judgment passed by Hon'ble Apex court or High Court of Himachal Pradesh, then decision of Hon'ble court shall prevail over these bye-laws.

26. When a person desires to remove the advertisement, he will put the space as it was before.

**Schedule-I Permissibility of different category of advertising devices 9.1
Category-1-Devices**

9.1 Category 1- Devices		
Sl. No	Description of device	Status
	Permitted Subject to General and Specific Permission Criteria.	Not Permitted
1.1	Billboards/Unipoles/Bipoles	
I.	Industrial Area	Permitted
II.	Commercial Area	Permitted
III.	Recreation Areas	Permitted
IV.	Crematoriums and Burial grounds	Not Permitted
V.	Transportation areas like bus terminals/truck terminals etc.	Permitted
VI.	Other areas like residential area, Institutional, heritage, monument etc.	Not Permitted
VII.	On roof tops of residences	Not Permitted, except with the permission of Secretary, NP Bhunter.
VIII.	On mobile vans for purposes of advertising	Not Permitted, except with the permission of Secretary, PNP
1.2	Tri vision	
I.	Bridge Panels	Permitted
1.3	Building Wrap	
I.	Commercial Area	Permitted
II.	Recreation Areas	Permitted
III.	Other areas like residential area Institutional, heritage, Monument etc. including mixed land use.	Not Permitted

URBAN DEVELOPMENT DEPARTMENT

MUNICIPAL COUNCIL THEOG

NOTIFICATION

Dated the 6th March, 2026

No. MCT/2026-1951.—Whereas, the Municipal Council THEOG drafted the "**MUNICIPAL COUNCIL THEOG Parivar Registrar Bye-laws, 2026.**" were published in the Hindi Punjab Kesari and Hindi Divya Himachal All Edition, under Section 217 read with Section 202 of the Himachal Pradesh Municipal Act, 1994.

And whereas, no objections were received from any quarter within the specified period of 15 days from the date of publication of these draft bye-laws.

In exercise of the powers conferred under section 202 read with section 48(1)19 of the Himachal Pradesh Municipal Act 1994 (Act. 12 of 1994), the Governor, Himachal Pradesh is pleased to notify the following rules, namely:—

1. Short title, extent and commencement.—(1) These rules may be called the Himachal Pradesh Municipal Council/Nagar Panchayat maintenance of Pariwar Register Rules, 2026.

(2) These rules shall come into force from the date of publication in the Rajpatra (e-Gazette) Himachal Pradesh.

2. Definitions.—(1) In these rules, unless the context otherwise requires:—

- (a) “**Act**” means the Himachal Pradesh Municipal Act, 1994;
- (b) “**Bonafide**” means a person who has a permanent home in Himachal Pradesh or includes a person who has been residing in Himachal Pradesh for a period of not less than 20 years or a person who has permanent home in Himachal Pradesh but on account of his occupation he is living outside Himachal Pradesh.
- (c) “**EO**” means Executive Officer of Municipal Council;
- (d) “**Form**” means a Form appended to these rules;
- (e) “**Secretary**” means the Secretary;
- (f) “**Secretary of Ward Sabha**” means the official appointed or nominated as such for the purpose of Section 51-B(2) of the Act;
- (g) “**Section**” means a section of the Act;
- (h) “**Migration**” means shifting from one Urban Local Bodies to other and PRI to Urban Local Bodies or *vice-versa*, and;

(2) Words and expressions used but not defined in the rules, shall have the same meaning as assigned to them under the Act or under the Himachal Pradesh Municipal Act, 1994 or any other Act.

3. Making of Pariwar Register Record and its Revision:—

- (1) (a) After Ward Sabha has come into existence in accordance with section 51-A of the Act, a Pariwar Register shall be prepared Ward wise for every Municipal Council in **Form-1** appended to these rules. It shall contain the names and particulars of all persons, family-wise, who are the bonafide residents of the Municipal Council which forms part of the Ward Sabha area. The register shall be prepared by the Secretary of the Ward Committee and shall be verified by the Executive Officer/Secretary of Municipal Council as the case may be.
- (b) The Secretary of Ward committee shall cause to conduct door to door survey for enumeration of families of bonafide residents of the ward.
- (c) The Executive Officer/Secretary of MC/NP shall notify and widely publicize the dates and area of starting of such door to door survey in atleast two local newspapers and pasted the notice at conspicuous places in the ward and office of ULB. The modalities of conducting such surveys shall be decided by the Director, UD.
- (d) The information gathered by door to door survey shall be verified by Secretary, Ward Committee and countersigned by Executive Officer of MC.

- (e) The draft Parivar Register of each ward of MC/NP shall be placed before the House of MC. After due approval of the House, the draft Parivar Register of MC made after compilation of ward Parivar Register shall be published in the Rajpatra of H.P. and also kept in office of ULBs for inspection by general public.
- (f) The written objections received in office of ULB within fifteen Days of publication of Draft Parivar Register shall caused to be reverified by Secretary of Ward Committee within 07 days of closing of date of receiving objections by conducting summary inquiry, the amendments, if any, shall be incorporated in draft Parivar Register and the same shall be signed by Secretary, Ward Committee and countersigned by EO of MC.
- (g) The final Parivar Register so prepared after compilation of verified ward Parivar Register shall be placed in House of MC and after application published in e-Rajpatra.
- (2) At the close of each calendar year, the entries in the Pariwar Register, required to be prepared under sub-rule (1) shall be revised and all entries pertaining to births, deaths and marriages shall be updated in the Pariwar Register which had taken place during the preceding year *i.e.* upto 31st day of December. This revision shall be carried out strictly in accordance with the entries recorded in the “Birth & Death Register” and “Marriage Registration Register” maintained by the Municipal Council as per the provisions of Registration of birth & death Act, 1969 and HP Registration of Marriage Act, 1996 respectively. No other addition or alternation may be made without any authenticated evidence or certificate of the Member of concerned Ward of the Municipal Council. In the event of division of the family, separation of family may only be entered in the Pariwar Register on the decision of the concerned Ward Committee by passing a resolution by majority in its meeting on an application made by the head of family concerned. However, the Ward Committee shall take into consideration the definition of the family as defined under clause (19-a) of section 2 of the Act while deciding the matter regarding division of family. It shall be the duty of the Verifying Officer Senior in rank to the Secretary of Ward Sabha specially designated as such for this purpose by the Executive Officer/Secretary of Municipal Council to verify these entries after satisfying himself about the reasons recorded by the Secretary of concerned Ward Committee. He shall also put his initials on the Summary Sheet prepared by Secretary of Ward Committee on **Form 1-A. In case of migration from one Urban Local Bodies to other and PRI to Urban Local Bodies or vice-versa, the applicant should obtain report on the prescribed format from the concerned officer/Official Incharge, for making necessary entries in the Parivar Register at the level of ULB.**

Provided that no entry with regard to separation of family shall be made in the Pariwar Register unless having a separate kitchen and access to the toilet to the family so separated.

- (3) The register shall be revised and brought up-to-date under sub-rule (2) by 31st January of each year and public notice will be issued to the effect that—
- (a) the register has been revised and brought up-to-date under sub-rule (2);
- (b) the register, as revised, is available for public inspection for a period of fifteen days (excepting the public holidays) between 10 AM to 5 PM in the office of the concerned Ward Committee and other conspicuous places in a Municipal Council area;

(c) if any person has to make any objections with regard to any entry or any omission in the register, he may make the objection to that effect to the Secretary of the concerned Ward Committee within the said period of Seven days. The notice shall be pasted in the office of the Ward Committee /conspicuous places within the territorial jurisdiction of the said Ward of Municipal Council area.

(4) The revised entries made in the register under sub-rule (2) and the objections received under sub-rule (3), shall be taken into consideration and disposed of and verified by the Executive Officer of Municipal Council or any official/officer designated by the Executive Officer of Municipal Council after having given an opportunity of being heard to the person(s) concerned.

4. Pariwar Register Record open to inspection.—(1) Any person may apply for the copies of the entries of the Pariwar Register.

(2) Every application for obtaining the copy of the Records of the Pariwar Register shall be made to the official/officer designated as such for the purpose of supply of certified copies of the record by the Executive Officer of Municipal Council, stating therein the purpose for which the copy is required and shall be accompanied with a fee of **Rs.50/-**. The requisite record shall be provided to applicant either by post/hand or through online within 07 days positively.

(3) Copying fee shall be charged at the rate of rupee three for every page or fraction thereof which shall be recovered in advance before making the copy applied for:

Provided that no fee shall be charged for the copy of the record from Public Authorities, in case they require the record for official use.

(4) Any person may apply for inspection of the record of the Pariwar Register to the Secretary of the Ward Committee concerned. The inspection fee shall be rupees twenty for an hour. The inspection shall be made during the office hour in the office of the Municipal Council. The use of pen and ink during inspection is prohibited. The inspection of the record shall be made in the presence of officer /official of the Municipal Council.

(5) The fee chargeable under this rule shall be paid in cash or otherwise with the application to the official/officer designated as such for the purpose of supply of the certified copy of the record by the Executive Officer of Municipal Council, who shall further get it deposited in the Municipal Fund and forthwith and give a receipt under his signature.

(6) The Director may from time to time revise the rates of copying and inspection fee by notification.

5. Power to issue instructions.—The Director may from time to time issue instructions /clarifications for the smooth implementation of these Rules.

Sd/-
Executive Officer,
Municipal Council Theog,
District Shimla (H.P.).

FORM-1
[Rule 3(1)]

PARIVAR REGISTER

Ward Number & Name : _____

MC: _____

District : _____

Sl. No.	House No./ Name of Building	Name of Head of the family	Name of members of the family including Head of family	Relation-ship with the head of the family	Gender	Aadhar No.	GEN/ SC/ ST/ OBC (indicating the name of sub-caste if available)	Date of Birth	Occu-pation	Literate or illiterate	Property ID issued by ULBs for the purpose of property tax payment.	Geo-tagging Coordinates	
												Latitude	Longi-tude
1	2	3	4	5	6	7	8	9	10	11	12	13	

Signature of Secretary of the Ward Sabha.

Signature of the Verifying Officer.

FORM 1-A
[Rule 3(2)]

SUMMARY SHEET

Ward Number & Name : _____

M.C. _____

District : _____

Total Pupulation				Scheduled Caste				Scheduled Tribe				OBC				Remarks
Male	Fe-male	Trans-gender	Total	Male	Female	Trans-gender	Total	Male	Fe-male	Trans-gender	Total	Male	Fe-male	Trans-gender	Total	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17

Signature of Secretary of the Ward Sabha.

Signature of the Verifying Officer.

ENUMERATION FORM

HOUSEHOLD SURVEY FORM FOR MAINTAINING PARIVAR REGISTER

Ward Number & Name : _____

M.C. _____

District : _____ H.P.

Sl. No.	House No./Name of Building	Name of Head of the family	Name of members of the family including Head of family	Date of Birth			Remarks
1	2	3	4	9	13		

Signature of Head of the family/family member.

Signature of the enumerator/ designated official.

FORM I-B

[Rule 3(2)]

प्रमाणित किया जाता है की मैं वार्ड नं०..... नगर निगम/नगर परिषद/नगर पंचायत/ग्राम पंचायत..... तह०..... जिला..... हि०प्र० का स्थाई निवासी हूँ तथा मेरा परिवार उपरोक्त नगर निगम/नगर परिषद/नगर पंचायत/ग्राम पंचायत में दर्ज था ॥

यह भी सूचित किया जाता है कि मेरे परिवार के सभी सदस्यों के नाम उपरोक्त नगर निगम/नगर परिषद/नगर पंचायत/ग्राम पंचायत के परिवार रजिस्टर से काट दिया गया है। ।

प्रार्थी का नाम -----

हस्ताक्षर -----

सम्बन्धित नगर निगम/नगर परिषद/नगर पंचायत/ग्राम पंचायत सचिव द्वारा जारी किया गया प्रमाण-पत्र । प्रमाणित किया जाता है की श्री..... जोकि वार्ड नं०..... नगर निगम/नगर परिषद/नगर पंचायत/ ग्राम पंचायत..... जिला का स्थाई निवासी है तथा जिसके परिवार का विवरण नगर निगम/नगर परिषद/नगर पंचायत/ग्राम पंचायत के परिवार रजिस्टर के पृष्ठ सं०..... पर दर्ज था प्रार्थी के आग्रह पर, उनके निम्नलिखित सदस्यों के नाम परिवार रजिस्टर से काट दिए गये हैं । जिनका विवरण निम्न प्रकार से है :-

परिवार का विवरण

क्रम सं०	मकान नं०	परिवार के कुल सदस्यों के नाम	परिवार के सदस्य जिनके नाम परिवार रजिस्टर से काटे गये हैं	कालम 4 में वर्णित सदस्यों के सम्बन्ध में विवरण मुखिया से सम्बन्ध	आधार संख्या	पुरुष/ स्त्री	वर्ग SC/SC/ST/OBC/GEN ST	जाति	जन्म तिथि	व्यवसाय
1	2	3	4	5	6	7	8	9	10	11

दिनांक

(सम्बन्धित अधिकारी/सचिव के मोहर के साथ हस्ताक्षर) ।

Sd/-

Executive Officer,
Municipal Council Theog,
District Shimla (H.P.).

**Office of the Additional District Registrar of Marriages-cum-Sub-Divisional Magistrate,
Jhandutta, District Bilaspur (H.P.)**

In the matter of :

1. Lakhbir Singh s/o Sh. Veeri Singh, r/o V.P.O. Makri, Tehsil Shri Naina Devi Ji, District Bilaspur (H.P.).

2. Suman Devi d/o Sh. Multan Singh, Village Samtehan, P.O. Gawalthai, Tehsil Shri Naina Devi Ji, District Bilaspur (H.P.)
.. Applicants.

Versus

General Public

.. Respondent.

Subject.—Application for Registration of Marriage under section 5 of Special Marriage Act, 1954.

Lakhibir Singh & Suman Devi applicants have filed an application alongwith affidavits in the court of undersigned under section 5 of Special Marriage Act, 1954 that they want to solemnize their marriage according to Hindu Rites and Ceremonies.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 03-03-2026 after that no objection will be entertained and marriage will be registered.

Issued today on 02-02-2026 under my hand and seal of the court.

Seal.

Sd/-
*Additional District Registrar of Marriages-cum-SDM,
Jhandutta, District Bilaspur (H.P.).*

In the court of Sub Divisional Magistrate, Jhandutta, Distt. Bilaspur (H.P.)

Rank-SI/EXC of MHA/CISE CPS-II Karian Chamera No. 761080149 Name Shyam Lal s/o Sh. Hari Ram, r/o Village Sundru, P.O. Gehrwin, Tehsil Jhandutta, Distt. Bilaspur (H.P.)-174034
.. Applicants.

Versus

General Public

Respondent.

Shyam Lal s/o Sh. Hari Ram, r/o Village Sundru, P.O. Gehrwin, Tehsil Jhandutta, Distt. Bilaspur (H.P.) has preferred an application to the undersigned for correction of his wife's date of birth and name in his service record/pension book. He further submitted that his wife's correct date of birth is 07-09-1963 instead of 12-05-1961 and Name is Fula Devi instead of Fullan Devi as per Aadhar Card, PAN Card and name in joint account bank pass book. In this connection he supported Aadhar Card, PAN card and joint account bank pass book.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for correction in date of birth and Name as mentioned above may submit his objection in writing within (30) thirty days from the date of publication of this notice in Official Gazette no objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of this court on this 24th day of February, 2026.

Seal.

Sd/-
*Sub-Divisional Magistrate,
Teh. Jhandutta, Distt. Bilaspur (H.P.).*

Office of the Sub-Divisional Magistrate, Tehsil Jhandutta, Distt. Bilaspur (H.P.)

Sh. Sukhdev s/o Sh. Nihalu Ram, r/o Vill. Daroh, P.O. Malhot, Tehsil Jhandutta (Now Sub-Tehsil Kalol), Distt. Bilaspur (H.P.)
.. Applicant.

Versus

General Public

. *Respondent.*

Sh. Sukhdev s/o Sh. Nihalu Ram, r/o Vill. Daroh, P.O. Malhot, Tehsil Jhandutta (Now Sub-Tehsil Kalol), Distt. Bilaspur (H.P.) has submitted an application to the undersigned for correction of his date of birth in his Aadhar Card. He further submitted that his correct date of birth as per Birth Certificate *Vide* Registration No. 110, dated 15-12-1942 issued by the Local Registrar G.P. Paploa, Sub-Tehsil Kalol, Distt. Bilasput (H.P.) issued on dated 12-01-2026 is 28-11-1942. In this connection he supported Birth Certificate mentioned above.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for correction in date of birth as mentioned above may submit his objection in writing (30) thirty days from the date of publication of this notice in Official Gazette no objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of this court on this 28th day of January, 2026.

Seal.

Sd/-

*Sub Divisional Magistrate,
Jhandutta, Distt. Bilaspur (H.P.).*

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:-

Mahinder Singh s/o Karam Singh, r/o Village Gagahar, P.O. Raipur, Tehsil Bhattiyat, District Chamba (H.P.)

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969

Whereas, an application of Mahinder Singh s/o Karam Singh, r/o Village Gagahar, P.O. Raipur, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-*cum*-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Mahinder Singh was born on 18-01-1963, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person

having any objection for relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 27th day of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate, Bhattiyat At Chowari,
District Chamba (H.P.).*

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:-

Byasa Devi d/o Sh. Jalmo, r/o Village Januie, P.O. Kudnu, Tehsil Bhattiyat, District Chamba (H.P.)

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969

Whereas, an application of Byasa Devi d/o Sh. Jalmo, r/o Village Januie, P.O. Kudnu, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Byasa Devi was born on 08-01-1981, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 27th day of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate, Bhattiyat At Chowari,
District Chamba (H.P.).*

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:-

Vikram Singh s/o Amar Singh, r/o Village Barla, P.O. Ghatasani Pul, Tehsil Bhattiyat, District Chamba (H.P.)

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969

Whereas, an application of Vikram Singh s/o Amar Singh, r/o Village Barla, P.O. Ghatasani Pul, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Vikram Singh was born on 10-05-1974, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 27th day of February, 2026.

Seal.

Sd/-
*Sub-Divisional Magistrate, Bhattiyat At Chowari,
District Chamba (H.P.).*

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:-

Madan Lal s/o Kashmeero, r/o Village Bholag, P.O. Jatroon, Tehsil Bhattiyat, District Chamba (H.P.)

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969

Whereas, an application of Madan Lal s/o Kashmeero, r/o Village Bholag, P.O. Jatroon, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of his birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Madan Lal was born on 05-06-1975, but the registration of his birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this 27th day of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate, Bhattiyat At Chowari,
District Chamba (H.P.).*

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:-

Ankush Kumar s/o Sh. Dile Singh, r/o Village Gagahar, P.O. Raipur, Tehsil Bhattiyat, District Chamba (H.P.)

Versus

General Public

Proclamation for the delayed death registration under Section 13(3) of the Registration of Births and Deaths Act, 1969

Whereas, an application of Ankush Kumar s/o Sh. Dile Singh, r/o Village Gagahar, P.O. Raipur, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of the death of his brother-in-law Kushal Kumar s/o Tarveej in accordance with Section 13(3) of the Registration of Birth and Death Act, 1969.

Whereas, it has been stated in the application that said Kushal Kumar expired on 15-11-2022, but the registration of his death could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid death is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on this day of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate, Bhattiyat At Chowari,
District Chamba (H.P.).*

In the Court of Sub-Divisional Magistrate, Bhattiyat At Chowari, District Chamba (H.P.)

In the matter of:-

Santosh Kumari d/o Sh. Ghapo, r/o Village & P.O. Hobar, Tehsil Bhattiyat, District Chamba (H.P.)

Versus

General Public

Proclamation for the delayed birth registration under Section 13(3) of the Registration of Births and Deaths Act, 1969

Whereas, an application of Santosh Kumari d/o Sh. Ghapo, r/o Village & P.O. Hobar, Tehsil Bhattiyat, District Chamba (H.P.) has been received in this office through Additional registrar (Birth & Death)-cum-Medical Officer of Health Chamba, Distt. Chamba (H.P.) for the delayed registration of her birth in accordance with Section 13(3) of the Registration of Births and Deaths Act, 1969.

Whereas, it has been stated in the application that Santosh Kumari was born on 13-02-1975, but the registration of her birth could not be done within the prescribed period as stipulated under the Act and Rules made thereunder.

Now, therefore, in order to verify and confirm the accuracy of the information provided, this proclamation is hereby issued for the general information of the public at large. Any person having any objection for relevant information with regard to the delayed registration of the aforesaid birth is hereby called upon to submit the same in writing to the undersigned within 30 (thirty) days from the date of issuance of this notice.

In case no objection is received within the stipulated period, it shall be presumed that no objection exists, and the matter shall be proceeded with further in accordance with law.

Issued under my hand and seal on thisday of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate, Bhattiyat At Chowari,
District Chamba (H.P.).*

ब अदालत कार्यालय दण्डाधिकारी एवं तहसीलदार, तहसील बड़सर,
जिला हमीरपुर (हि0प्र0)

शीर्षक:—

श्रीमती सरिता पत्नी राकेश कटोच, वासी Ward No. 05, Sughar Nagar Nigam Palampur, District Kangra (H.P.)

बनाम

आम जनता।

विषय.— नाम दुरुस्ती बारे।

प्रार्थिया श्रीमती सरिता पत्नी राकेश कटोच, वासी Ward No. 05, Sughar Nagar Nigam Palampur, District Kangra (H.P.) ने नियमानुसार अधोहस्ताक्षरी की अदालत में आवेदन पत्र दायर किया है कि उनके बेटे का वास्तविक नाम है और अग्रंजी में Aradhy Katoch है लेकिन किसी कारणवश उनके बेटे के जन्म प्रमाण-पत्र में उनके बेटे का नाम Aradhy Thakur गलती से दर्ज कर दिया गया है जो कि गलत है। प्रार्थिया का आवेदन है कि उसके बेटे का सही नाम Aradhy Katoch की दुरुस्ती जन्म प्रमाण-पत्र में की जावे।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि प्रार्थिया श्रीमती सरिता पत्नी राकेश कटोच, वासी Ward No. 05, Sughar Nagar Nigam Palampur, District Kangra (H.P.) के बेटे के नाम की दुरुस्ती करने बारे यदि कोई उजर/एतराज हो तो वह अपना उजर/एतराज अधोहस्ताक्षरी की अदालत/कार्यालय में असालतन या वकालतन दिनांक 25-03-2026 को पेश कर सकते हैं। उक्त वर्णित दिनांक के उपरांत पेश कोई भी उजर/एतराज मान्य न होगा।

यह दिनांक 27-02-2026 को मेरे हस्ताक्षर व मोहर कार्यालय द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यालय दंडाधिकारी,
बड़सर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
806414/2026	नाम दुरुस्ती	19-01-2026	18-03-2026

श्री अनिल राणा पुत्र प्रभु, वासी गांव अस्थोथा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

प्रार्थना-पत्र नाम दुरुस्ती under section 37(1) 1954 प्रार्थी श्री अनिल राणा पुत्र प्रभु, वासी गांव अस्थोथा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना-पत्र नाम दुरुस्ती प्रार्थी श्री अनिल राणा पुत्र प्रभु, वासी गांव अस्थोथा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि उसका नाम मोहाल अस्थोथा के राजस्व अभिलेख में प्रताप चन्द उपनाम अनिल कुमार पुत्र प्रभु है, जबकि उनका सही नाम प्रताप चन्द उर्फ

अनिल राणा पुत्र प्रभु है। लिहाजा इसे दुरुस्त करके प्रताप चन्द उर्फ अनिल कुमार पुत्र प्रभु की बजाए प्रताप चन्द उर्फ अनिल राणा पुत्र प्रभु किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 18-03-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा प्रार्थी का नाम मोहाल अस्थोथा में दुरुस्त करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 28-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर	किस्म मुकद्दमा	तारीख दायर	तारीख पेशी
12/NT/2026	जन्म तिथि पंजीकरण	27-02-2026	18-03-2026

श्रीमती सिमरो देवी पुत्री फीला राम, वासी मोहाल ठलाकना, डाकघर जोल लम्बरी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण under section 13(3) of Birth & Death Act, 1969 श्रीमती सिमरो देवी पुत्री फीला राम, वासी मोहाल ठलाकना, डाकघर जोल लम्बरी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना—पत्र बराये जन्म तिथि पंजीकरण श्रीमती सिमरो देवी पुत्री फीला राम, वासी मोहाल ठलाकना, डाकघर जोल लम्बरी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 14-10-1959 को ग्राम पंचायत पनोह में हुआ था तथा सहबन गलती से ग्राम पंचायत पनोह में दर्ज नहीं हो पाया है। लिहाजा इसे ग्राम पंचायत पनोह में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इश्तहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 18-03-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 28-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर 16/NT/2025	किस्म मुकद्दमा नाम दुरुस्ती	तारीख दायर 11-02-2026	तारीख पेशी 18-03-2026
--------------------------	--------------------------------	--------------------------	--------------------------

श्री कश्मीर चन्द पुत्र सुरजन सिंह, वासी गांव गरौडू, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) वादी।

बनाम

आम जनता

प्रतिवादी।

प्रार्थना—पत्र नाम दुरुस्ती under section 37(1) 1954 प्रार्थी श्री कश्मीर चन्द पुत्र सुरजन सिंह, वासी गांव गरौडू, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना—पत्र नाम दुरुस्ती प्रार्थी श्री कश्मीर चन्द पुत्र सुरजन सिंह, वासी गांव गरौडू, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में प्रार्थना—पत्र दायर किया है कि मोहाल गरौडू के राजस्व अभिलेख में उनका नाम कश्मीर सिंह पुत्र सुरजन व उनके पिता का नाम सुरजन पुत्र इन्द्र दर्ज है, जबकि उनका सही नाम कश्मीर चन्द व पिता का नाम सुरजन सिंह है। लिहाजा इसे मोहाल गरौडू के राजस्व अभिलेख में दुरुस्त करके प्रार्थी का नाम कश्मीर चन्द पुत्र सुरजन सिंह व उसके पिता का नाम सुरजन सिंह पुत्र इन्द्र किया जाए।

अतः इस नोटिस के माध्यम से आम जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी को उपरोक्त नाम दुरुस्ती बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 18-03-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा प्रार्थी श्री कश्मीर चन्द पुत्र सुरजन सिंह का नाम मोहाल गरौडू में दुरुस्त करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 03-03-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

मिसल नम्बर 11/NT/2026	किस्म मुकद्दमा जन्म तिथि पंजीकरण	तारीख दायर 25-02-2026	तारीख पेशी 16-03-2026
--------------------------	-------------------------------------	--------------------------	--------------------------

श्रीमती सुनीता देवी पुत्री ओंकार चन्द, वासी मोहाल मन्डेतर, डाकघर लगदेवी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) वादिया।

बनाम

आम जनता

प्रतिवादी।

जन्म तिथि पंजीकरण under section 13(3) of Birth & Death Act, 1969 श्रीमती सुनीता देवी पुत्री ओंकार चन्द, वासी मोहाल मन्डेतर, डाकघर लगदेवी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0)।

प्रार्थना-पत्र बराये जन्म तिथि पंजीकरण श्रीमती सुनीता देवी पुत्री ओंकार चन्द, वासी मोहाल मन्डेतार, डाकघर लगदेवी, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) ने इस अदालत में दायर किया है कि उसका जन्म दिनांक 04-12-1976 को ग्राम पंचायत सपाहल में हुआ था तथा सहबन गलती से ग्राम पंचायत सपाहल में दर्ज नहीं हो पाया है। लिहाजा इसे ग्राम पंचायत सपाहल में दर्ज करने के लिए आदेश पारित किए जाएं।

अतः प्रतिवादी आम जनता तथा सम्बन्धित रिश्तेदारों को इशतहार द्वारा सूचित किया जाता है कि यदि किसी को उपरोक्त जन्म तिथि पंजीकरण बारे कोई उजर व एतराज हो तो वह दिनांक तारीख पेशी 16-03-2026 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन अपना एतराज अधोहस्ताक्षरी के समक्ष उपस्थित होकर पेश कर सकता है। अन्यथा उपरोक्त जन्म तिथि को दर्ज करने के आदेश दे दिये जाएंगे। उसके उपरान्त कोई एतराज नहीं सुना जाएगा।

आज दिनांक 25-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/-
सहायक समाहर्ता द्वितीय श्रेणी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार एवं कार्यकारी दडाधिकारी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

केस नम्बर	किस्म मुकद्दमा	दायर तिथि	आगामी तारीख पेशी
05/ 2026	इन्द्राज जन्म तिथि	18-02-2026	25-03-2026

श्रीमती वीना देवी पुत्री राम सिंह, निवासी मोहाल निहारी वूहली, डाकघर चवूतरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.- प्रार्थना-पत्र जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969 श्रीमती वीना देवी पुत्री राम सिंह, निवासी मोहाल निहारी वूहली, डाकघर चवूतरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) के सम्बन्ध में इशतहार/सूचना/मुशत्री मुनादी आदि।

श्रीमती वीना देवी पुत्री राम सिंह, निवासी मोहाल निहारी वूहली, डाकघर चवूतरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) द्वारा आवेदन पत्र शपथ-पत्र व अन्य सम्बन्धित दस्तावेजों/रिकार्ड सहित इस कार्यालय में प्राप्त हुआ है। जिसमें उल्लेख है कि श्रीमती वीना देवी पुत्री राम सिंह, निवासी मोहाल निहारी वूहली, डाकघर चवूतरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) का जन्म दिनांक 14-10-1969 को हुआ है, जो कि अज्ञानतवश सम्बन्धित ग्राम पंचायत करोट के जन्म व मृत्यु रिजस्टर में आज दिन तक दर्ज नहीं हुआ है। अतः प्रार्थिया अपनी जन्म तिथि की घटना का पंजीकरण ग्राम पंचायत करोट के रिकार्ड में दर्ज करवाना चाहती है।

अतः इस इशतहार/मुशत्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त श्रीमती वीना देवी पुत्री राम सिंह, निवासी मोहाल निहारी वूहली, डाकघर चवूतरा, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 14-10-1969 की घटना का पंजीकरण ग्राम पंचायत करोट के रिकार्ड में दर्ज करवाने बारे कोई आपत्ति हो तो वह असालतन व वकालतन दिनांक 25-03-2026 को इस अदालत में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अम्ल में लाई जाकर उक्त जन्म तिथि 14-10-1969 की घटना का पंजीकरण ग्राम पंचायत करोट के रिकार्ड में दर्ज करने के आदेश पारित कर दिये जाएंगे तथा बाद में किसी भी प्रकार का कोई उजर मान्य नहीं होगा।

आज दिनांक 26-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं कार्यकारी दंडाधिकारी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार एवं कार्यकारी दंडाधिकारी, सुजानपुर, जिला हमीरपुर (हि0प्र0)

केस नम्बर 06/ 2026	किस्म मुकद्दमा इन्द्राज जन्म तिथि	दायर तिथि 21-02-2026	आगामी तारीख पेशी 25-03-2026
-----------------------	--------------------------------------	-------------------------	--------------------------------

श्री विजय कुमार पुत्र छांगा राम, निवासी गांव व डाकघर रंगड, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) प्रार्थी।

बनाम

आम जनता

प्रतिवादी।

विषय.— प्रार्थना-पत्र जेर धारा 13(3) जन्म व मृत्यु पंजीकरण अधिनियम, 1969 श्री विजय कुमार पुत्र छांगा राम, निवासी गांव व डाकघर रंगड, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) के सम्बन्ध में इशतहार/सूचना/मुशत्री मुनादी आदि।

श्री विजय कुमार पुत्र छांगा राम, नवासी गांव व डाकघर रंगड, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) द्वारा आवेदन पत्र शपथ-पत्र व अन्य सम्बंधित दस्तावेजों/रिकार्ड सहित इस कार्यालय में प्राप्त हुआ है। जिसमें उल्लेख है कि श्री विजय कुमार पुत्र छांगा राम, निवासी गांव व डाकघर रंगड, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) का जन्म दिनांक 20-10-1969 को हुआ है, जो कि अज्ञानतवश सम्बंधित ग्राम पंचायत रंगड के जन्म व मृत्यु रिजिस्टर में आज दिन तक दर्ज नहीं हुआ है। अतः प्रार्थी अपनी जन्म तिथि की घटना का पंजीकरण ग्राम पंचायत रंगड के रिकार्ड में दर्ज करवाना चाहता है।

अतः इस इशतहार/मुशत्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त श्री विजय कुमार पुत्र छांगा, निवासी गांव व डाकघर रंगड, तहसील सुजानपुर, जिला हमीरपुर (हि0 प्र0) की जन्म तिथि 20-10-1969 की घटना का पंजीकरण ग्राम पंचायत रंगड के रिकार्ड में दर्ज करवाने बारे कोई आपत्ति हो तो वह असालतन व वकालतन दिनांक 25-03-2026 को इस अदालत में प्रातः 11.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अम्ल में लाई जाकर उक्त जन्म तिथि 20-10-1969 की घटना का पंजीकरण ग्राम पंचायत रंगड के रिकार्ड में दर्ज करने आदेश पारित कर दिये जाएंगे तथा बाद में किसी भी प्रकार का कोई उजर मान्य नहीं होगा।

आज दिनांक 26-02-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं कार्यकारी दंडाधिकारी,
सुजानपुर, जिला हमीरपुर (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sundernagar,
District Mandi (H.P.)**

In the matter of :

1. Sh. Tulender Singh s/o Late Sh. Basant Singh, r/o House No. 138/7, Banayak, P.O. Bhojpur, Tehsil Sundernagar, Distt. Mandi (H.P.) (Age-57 years).

2. Smt. Sheela Devi d/o Sh. Dhani Ram, r/o Village Kalwara, P.O. Chatrokhari, Tehsil Sundernagar, District Mandi (H.P.) (Age-51 years) at present w/o Sh. Tulender Singh s/o Late Sh. Basant Singh, r/o House No. 138/7, Banayak, P.O. Bhojpur, Tehsil Sundernagar, Distt. Mandi (H.P.) . . Applicants.

Versus

General Public

. . Respondent.

Subject.—Application for the registration of marriage under section 15 of Special Marriage Act.

Sh. Tulender Singh and Smt. Sheela Devi applicants have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage according to Hindu rites and ceremonies on dated 26-07-1996 and they are living together as husband and wife since then, hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 31-03-2026. After that no objection will be entertained and marriage will be registered.

Issued today on 01-03-2026 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Sundernagar, District Mandi (H.P.).*

ब अदालत अंकित शर्मा सहायक समाहर्ता (प्रथम श्रेणी), सुन्दरनगर, जिला मण्डी (हि0प्र0)

उनवान मुकदमा:—

श्री देवी राम पुत्र श्री फिन्जू राम, निवासी अम्बेडकर नगर, डाकघर भोजपूर, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) . . . प्रार्थी।

बनाम

आम जनता

. . . प्रत्यार्थीगण।

प्रार्थना—पत्र बराये कागजात माल में प्रार्थी के पिता के नाम को दुरुस्त करने बारा।

श्री देवी राम पुत्र श्री फिन्जू राम, निवासी अम्बेडकर नगर, डाकघर भोजपूर, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजारा है कि प्रार्थी के पिता का नाम आधार कार्ड, पैन कार्ड आदि दस्तावेजों में फिन्जू राम दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त भोजपूर के मुहाल भोजपूर में फिहनु दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख वाक्या मुहाल भोजपूर में अपने पिता के नाम की दुरुस्ती करवाकर फिहनु उपनाम फिन्जू राम करवाना चाहता है।

अतः इस इश्तहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती बारे कोई भी उजर/एतराज हो तो दिनांक 20-03-2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर

12796

राजपत्र, हिमाचल प्रदेश, 10 मार्च, 2026/19 फाल्गुन, 1947

अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जायेगी।

आज दिनांक 24-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

ब अदालत अंकित शर्मा सहायक समाहर्ता (प्रथम श्रेणी), सुन्दरनगर, जिला मण्डी (हि0प्र0)

उनवान मुकदमा:—

श्री रूप लाल पुत्र श्री बुधु, निवासी गांव चमुखा, डाकघर सेहली, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना—पत्र बराये कागजात माल में प्रार्थी के पिता के नाम को दुरुस्त करने बारा।

श्री रूप लाल पुत्र श्री बुधु, निवासी गांव चमुखा, डाकघर सेहली, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजारा है कि प्रार्थी के पिता का नाम आधार कार्ड, आदि दस्तावेजों में बुधु दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त चुरढ के मुहाल चमुखा में बुधि सिंह दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख वाक्या मुहाल चुरढ में अपने पिता का नाम की दुरुस्ती करवाकर बुधि सिंह उपनाम बुधु दर्ज करवाना चाहता है।

अतः इस इश्तहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती बारे में कोई भी उजर/एतराज हो तो दिनांक 20-03-2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात् किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जायेगी।

आज दिनांक 25-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

ब अदालत अंकित शर्मा सहायक समाहर्ता (प्रथम श्रेणी), सुन्दरनगर, जिला मण्डी (हि0प्र0)

उनवान मुकदमा:—

श्री यशपाल सेन पुत्र श्री बुद्धि सिंह, निवासी गांव भदरोग, डाकघर नसवाल, तहसील घुमारवीं, जिला बिलासपुर (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना—पत्र बराये कागजात माल में प्रार्थी के नाम को दुरुस्त करने बारा।

श्री यशपाल सेन पुत्र श्री बुद्धि सिंह, निवासी गांव भदरोग, डाकघर नसवाल, तहसील घुमारवीं, जिला बिलासपुर (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजारा है कि प्रार्थी का नाम आधार कार्ड, परिवार रजिस्टर, स्कूल प्रमाण—पत्र आदि दस्तावेजों में यशपाल सेन दर्ज है, जोकि सही है। परन्तु राजस्व अभिलेख पटवार वृत्त डोलधार के मुहाल नवाल में यशपाल सिंह दर्ज है। प्रार्थी उपरोक्त राजस्व अभिलेख वाक्या मुहाल नवाल में अपने नाम की दुरुस्ती करवाकर यशपाल सिंह उपनाम यशपाल सेन करवाना चाहता है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती बारे में कोई भी उजर/एतराज हो तो दिनांक 20-03-2026 को सुबह 10.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर/एतराज पेश कर सकता है। उपरोक्त तिथि के पश्चात किसी भी व्यक्ति का कोई एतराज काबिले समायत न होगा व नाम दुरुस्ती के बारे में हस्ब जाब्ता कार्यवाई अमल में लाई जायेगी।

आज दिनांक 26-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील सदर, जिला मण्डी,
हिमाचल प्रदेश**

श्रीमती चेतना सागर पुत्री रामानन्द, निवासी औकलैंड हाउस स्कूल लक्कड़ बाजार शिमला, जिला शिमला (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषया—जन्म तिथी दर्ज करने बारे ईशतहार समाचार पत्र—मुशत्री मुनादी।

श्रीमती चेतना सागर पुत्री रामानन्द, निवासी औकलैंड हाउस स्कूल लक्कड़ बाजार शिमला, जिला शिमला (हि0प्र0) ने इस न्यायालय में प्रार्थना—पत्र गुजार कर यह निवेदन किया है कि प्रार्थिया की जन्म दिनांक 27-05-1984 को उसके पैतृक घर थनेड़ा मुहल्ला मण्डी शहर में हुआ है लेकिन अज्ञानतावश नगर निगम मण्डी के जन्म रजिस्टर में दर्ज नहीं कर सके। इसलिए प्रार्थिया की जन्म दिनांक 27-05-1984 नगर निगम मण्डी के जन्म रजिस्टर में दर्ज किया जावे।

उपरोक्त प्रार्थना—पत्र के संदर्भ में आम जनता को इस इशतहार समाचार पत्र/मुशत्री मुनादी के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को उक्त प्रार्थिया की जन्म तिथि दर्ज किए जाने बारा कोई उजर/एतराज हो तो वह असालतन या वकालतन अपना एतराज इस न्यायालय में दिनांक 25-03-2026 को प्रातः 10.00 बजे या पूर्व उपस्थित होकर प्रस्तुत कर सकते हैं। निश्चित अवधि के दौरान कोई भी उजर/एतराज न आने की सूत में आम जनता के विरुद्ध एकतरफा कार्यवाही अमल में लाई जाएगी।

यह इशतहार आज दिनांक 26-02-2026 को हमारे हस्ताक्षर व मोहर न्यायालय द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील सदर, जिला मण्डी (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील थुनाग, जिला मण्डी,
हिमाचल प्रदेश

Case No.- 707122/2026

Date of hearing: 27-03-2026

Date of Institution: 25-02-2026

जिज्ञाशा शर्मा पुत्री चेत राम निवासी गांव नैहरा, डा0 चाम्बी, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0)
प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

विषया—प्रार्थना—पत्र बाबत नाम दुरुस्ती जेर धारा 37 हि0प्र0 भू—राजस्व अधिनियम, 1954 के अन्तर्गत नाम
दुरुस्त करने बारा।

जिज्ञाशा शर्मा पुत्री चेत राम निवासी गांव नैहरा, डा0 चाम्बी, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0)
ने इस अदालत में प्रार्थना—पत्र प्रस्तुत किया है कि प्रार्थिया का नाम ग्राम पंचायत के परिवार रजिस्टर रिकार्ड
व आधार कार्ड में जिज्ञाशा शर्मा दर्ज है, जोकि सही दर्ज है। परन्तु पटवार वृत्त जंजैहली के मुहाल डीम व
पटवार वृत्त गुडाह के मुहाल सनोई के भू—इन्द्राज में प्रार्थिया का नाम कुमारी जीवन लता दर्ज है, जोकि गलत
दर्ज है। जिसे प्रार्थिया उपरोक्त अभिलेख के अनुसार कुमारी जीवन लता के बजाये कुमारी जीवन लता उर्फ
जिज्ञाशा शर्मा दुरुस्त करवाना चाहती है।

अतः सर्व साधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त का
नाम कुमारी जीवन लता के बजाये कुमारी जीवन लता उर्फ जिज्ञाशा शर्मा दुरुस्त करने बारे कोई भी
उजर/एतराज हो तो दिनांक 27-03-2026 को प्रातः 11.00 बजे या उससे पूर्व असालतन या वकालतन
हाजिर अदालत होकर पेश करे, अन्यथा प्रार्थिया का नाम दुरुस्त करने बारे आदेश जारी कर दिए जायेंगे।
इसके उपरान्त कोई भी उजर व एतराज काबिले समायत नहीं होगा।

आज दिनांक 26-02-2026 को मेरे हस्ताक्षर व मोहर अदालत हजा द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता प्रथम श्रेणी,
तहसील थुनाग, जिला मण्डी
(हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

शीर्षक:—

आवेदक श्री टेक सिंह पुत्र श्री दुन्दी राम, निवासी गांव बीणा, डाकघर कलौहड, तहसील सुन्दरनगर,
जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना—पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत पंजीकरण करने बारे।

आवेदक श्री टेक सिंह पुत्र श्री दुन्दी राम, निवासी गांव बीणा, डाकघर कलौहड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में आवेदन-पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969, मय District Registrar (Birth & Death)-cum-District Health Officer Mandi द्वारा जारी पत्र, तथा अनुपलब्धता प्रमाण-पत्र तथा दो गवाहन के शपथ-पत्र आदि सहित प्रस्तुत किया है कि उसका जन्म दिनांक 29-04-1958 को गांव बीणा, डाकघर कलौहड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) में हुआ है परन्तु उक्त तिथि का पंजीकरण ग्राम पंचायत कलौहड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज नहीं है। आवेदक अपनी जन्म तिथि 29-04-1958 का पंजीकरण ग्राम पंचायत कलौहड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज करवाना चाहती है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त जन्म तिथि पंजीकरण बारा किसी भी प्रकार का कोई उजर/एतराज हो तो वह दिनांक 27-03-2026 को मुकर्रर तारीख पर बवक्त 10.00 बजे सुबह असालतन या वकालतन हाजिर आकर पैरवी मुकद्दमा करें अन्यथा आपके खिलाफ एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 24-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/-
कार्यकारी दण्डाधिकारी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, सुन्दरनगर, जिला मण्डी (हि0प्र0)

शीर्षक:-

आवेदिका श्रीमती कमला देवी पुत्री सन्त राम, निवासी गांव चन्दरसाई, डाकघर मैरामसीत, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थीगण।

प्रार्थना-पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969 के अन्तर्गत पंजीकरण करने बारे।

आवेदिका श्रीमती कमला देवी पुत्री सन्त राम, निवासी गांव चन्दरसाई, डाकघर मैरामसीत, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में आवेदन-पत्र अधीन धारा 13(3), जन्म एवं मृत्यु अधिनियम, 1969, मय District Registrar (Birth & Death)-cum-District Health Officer Mandi द्वारा जारी पत्र तथा अनुपलब्धता प्रमाण-पत्र तथा दो गवाहन के शपथ-पत्र आदि सहित प्रस्तुत किया है कि उसका जन्म दिनांक 20-03-1960 को गांव चन्दरसाई, डाकघर मैरामसीत, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) में हुआ है, परन्तु उक्त तिथि का पंजीकरण ग्राम पंचायत कलौहड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज नहीं है। आवेदक अपनी जन्म तिथि 20-03-1960 का पंजीकरण ग्राम पंचायत कलौहड, तहसील सुन्दरनगर, जिला मण्डी (हि0प्र0) के अभिलेख में दर्ज करवाना चाहती है।

अतः इस इशतहार के माध्यम से आम जनता को सूचित किया जाता है कि उक्त जन्म तिथि पंजीकरण बारा किसी भी प्रकार का कोई उजर/एतराज हो तो वह दिनांक 27-03-2026 को मुकर्रर तारीख पर बवक्त 10.00 बजे सुबह असालतन या वकालतन हाजिर आकर पैरवी मुकद्दमा करें अन्यथा आपके खिलाफ एकतरफा कार्यवाही अमल में लाई जायेगी।

आज दिनांक 24-02-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
सुन्दरनगर, जिला मण्डी (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi, H.P.**

In the matter of :—

1. Sh. Dil Preet Singh s/o Sh. Mahinder Kumar, r/o H. No. 75/3 Jail Road, Mandi Town, Tehsil Sadar, District Mandi (H.P.)
2. Amandeep Kaur d/o Sh. Ranjeet Singh, r/o Village Gharwashra/Khanaur, P.O. Seoh, Tehsil Dharampur, District Mandi (H.P.) . . Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Dil Preet Singh s/o Sh. Mahinder Kumar, r/o H. No. 75/3 Jail Road, Mandi Town, Tehsil Sadar, District Mandi (H.P.) and Smt. Amandeep Kaur d/o Sh. Ranjeet Singh, r/o Village Gharwashra/Khanaur, P.O. Seoh, Tehsil Dharampur, District Mandi (H.P.) (at present wife of Sh. Dil Preet Singh s/o Sh. Mahinder Kumar, r/o H. No. 75/3 Jail Road, Mandi Town, Tehsil Sadar, District Mandi H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 17-04-2023 according to Hindu rites and customs at Vipasha Sadan Mandi Town, Tehsil Sadar, Distt. Mandi and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 17-03-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 18th day of February, 2026 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi, H.P.**

In the matter of :—

1. Sh. Nitish Sharma s/o Sh. Om Prakash Sharma, r/o H. No. 572/3 Upper Bhiuli, P.O. Purani Mandi, Tehsil Sadar, District Mandi (H.P.)

2. Smt. Ankita Sharma d/o Sh. Narender Sharma, r/o H. No. 300/6 Mahajan Bazar, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) . . Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Nitish Sharma s/o Sh. Om Prakash Sharma, r/o H. No. 572/3 Upper Bhiuli, P.O. Purani Mandi, Tehsil Sadar, District Mandi (H.P.) and Smt. Ankita Sharma d/o Sh. Narender Sharma, r/o H. No. 300/6 Mahajan Bazar, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) (at present wife of Sh. Nitish Sharma s/o Sh. Om Prakash Sharma, r/o H. No. 572/3 Upper Bhiuli, P.O. Purani Mandi, Tehsil Sadar, District Mandi H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 30-04-2025 according to Hindu rites and customs at Vishal Banquet Hall Mandi, Distt. Mandi and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 17-03-2026, after that no objection will be entertained and marriage will be registered.

Issued today on 18th day of February, 2026 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

समक्ष कार्यकारी दण्डाधिकारी, रेणुकाजी स्थित संगड़ाह, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 01 / 2026

तारीख पेशी : 18-03-2026

श्रीमती सीमा देवी पत्नी स्व0 श्री लायक राम, निवासी गांव ठकराडा, डाकघर थाना खेगुआ, तहसील रेणुकाजी, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण दर्ज करने बारे प्रार्थना—पत्र।

उपरोक्त प्रार्थना—पत्र श्रीमती सीमा देवी पत्नी स्व0 श्री लायक राम, निवासी गांव ठकराडा, पी0ओ0 थाना खेगुआ, तहसील रेणुकाजी, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके प्रार्थना की है कि उसकी पुत्री सुश्री बबली जिसकी जन्म तिथि 03-04-2012 है, जोकि ग्राम पंचायत बाउनल काकोग के रिकार्ड में दर्ज नहीं है, जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

12802

राजपत्र, हिमाचल प्रदेश, 10 मार्च, 2026/19 फाल्गुन, 1947

अतः सर्वसाधारण को इस इशतहार के माध्यम से सूचित किया जाता है कि इस सम्बन्ध में किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 18-03-2026 को प्रातः 10.00 बजे हमारी अदालत में उपस्थित होकर उजर/एतराज प्रस्तुत कर सकता है। बाद गुजरने मियाद कोई उजर काबिले गौर न होगा तथा सुश्री बबली पुत्री श्री लायक राम व श्रीमती सीमा देवी सायल का नाम व जन्म तिथि दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 16-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
रेणुकाजी स्थित संगड़ाह,
जिला सिरमौर (हि0प्र0)।

समक्ष नवीन कुमार कार्यकारी दण्डाधिकारी, रेणुकाजी स्थित संगड़ाह, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 02/2026

तारीख पेशी : 18-03-2026

श्री संदीप कुमार पुत्र श्री मोही राम, निवासी गांव दाना, डाकघर व ग्राम पंचायत दाना घाटों, तहसील रेणुकाजी, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण दर्ज करने बारे प्रार्थना—पत्र।

उपरोक्त प्रार्थना—पत्र श्री संदीप कुमार पुत्र श्री मोही राम, निवासी गांव दाना, डाकघर व ग्राम पंचायत दाना घाटों, तहसील रेणुकाजी, स्थित संगड़ाह, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके प्रार्थना की है कि उसकी पुत्री सुश्री तनवी की जन्म तिथि 12-07-2024 है, जोकि ग्राम पंचायत दाना घाटों के रिकार्ड में दर्ज नहीं है, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार के माध्यम से सूचित किया जाता है कि इस सम्बन्ध में किसी व्यक्ति को कोई उजर एवं एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 18-03-2026 को प्रातः 10.00 बजे हमारी अदालत में उपस्थित होकर उजर/एतराज प्रस्तुत कर सकता है। बाद गुजरने मियाद कोई उजर गौर न होगा तथा सुश्री तनवी पुत्री संदीप कुमार व श्रीमती प्रियांका की जन्म तिथि 12-07-2024 दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 17-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
(नवीन कुमार),
कार्यकारी दण्डाधिकारी,
रेणुकाजी स्थित संगड़ाह,
जिला सिरमौर (हि0प्र0)।

समक्ष श्री नवीन कुमार कार्यकारी दण्डाधिकारी, रेणुकाजी स्थित संगड़ाह, जिला सिरमौर (हि0प्र0)

मिसल नं0 : 03/2026

तारीख पेशी : 28-03-2026

श्री प्रदीप कुमार पुत्र श्री नीता राम, निवासी गांव मण्डोली, डाकघर व ग्राम पंचायत अन्धेरी, तहसील रेणुकाजी स्थित संगड़ाह, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण दर्ज करने बारे प्रार्थना—पत्र।

उपरोक्त प्रार्थना—पत्र श्री प्रदीप कुमार पुत्र श्री नीता राम, निवासी गांव मण्डोली, डाकघर व ग्राम पंचायत अन्धेरी, तहसील रेणुकाजी स्थित संगड़ाह, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत प्रस्तुत करके प्रार्थना की है कि उसकी जन्म तिथि 15-05-1994 है, जोकि ग्राम पंचायत अन्धेरी के रिकार्ड में दर्ज नहीं है, जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार के माध्यम से सूचित किया जाता है कि इस सम्बन्ध में किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा मिति 28-03-2026 को प्रातः 10.00 बजे हमारी अदालत में उपस्थित होकर उजर/एतराज प्रस्तुत कर सकता है। बाद गुजरने मियाद कोई उजर काबिले गौर न होगा तथा प्रार्थी श्री प्रदीप कुमार पुत्र श्री नीता राम व श्रीमती शारदा देवी की जन्म तिथि 15-05-1994 दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 21-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—
(नवीन कुमार),
कार्यकारी दण्डाधिकारी,
रेणुकाजी स्थित संगड़ाह,
जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्री जगरनाथ पुत्र श्री बुध राम, निवासी गांव बमनोल, डा0 कौलावालभूड़, ग्राम पंचायत बर्मा पापड़ी, नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

अदालती इशतहार/नोटिस।

प्रार्थी श्री जगरनाथ पुत्र श्री बुध राम, निवासी गांव बमनोल, डा0 कौलावालाभूड़, ग्राम पंचायत बर्मा पापड़ी, नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-8315, दिनांक 29-09-2025 अनुलग्नक क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण—पत्र रजिस्ट्रार जन्म एवं मृत्यु ग्राम पंचायत कौलावालभूड़, तहसील नाहन, जिला सिरमौर, हि0प्र0 नकल परिवार रजिस्टर एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी ने आवेदन किया है कि उसकी जन्म तिथि 01-07-1964 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत बर्मा पापड़ी में

12804

राजपत्र, हिमाचल प्रदेश, 10 मार्च, 2026/19 फाल्गुन, 1947

दर्ज न करवा सके। अब वह अपनी जन्म तिथि ग्राम पंचायत बर्मा पापड़ी, तहसील नाहन, जिला सिरमौर, हि0प्र0 में दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 19-03-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर या एतराज प्राप्त नहीं होता तो श्री जगरनाथ पुत्र श्री बुध राम एवं श्रीमती नीला देवी की जन्म तिथि 01-07-1964 ग्राम पांचयत बर्मा पापड़ी, तहसील नाहन, जिला सिरमौर, हि0 प्र0 में दर्ज करने के आदेश जारी कर दिये जावेंगे

आज दिनांक 24-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

**Before the Marriage Officer Under the Special Marriage Act, 1954-cum-Sub-Divisional
Officer (Civil) Sangrah, District Sirmaur, Himachal Pradesh.**

NOTICE UNDER SECTION-16 OF SPECIAL MARRIAGE ACT, 1954.

Whereas, Sh. Suresh s/o Sh. Shri Lal, r/o Village & Post Office Nohradhar, District Sirmaur, Himachal Pradesh & Ms. Sohini Gole d/o Sh. Gunda Lal Tamang, r/o VDC Biruwaguthi, Ward No. 3, Municipality Parsagadhi, District Parsa, Nepal have filed an application for the registration of their marriage u/s 15 of the Special Marriage Act, 1954 which was solemnized on 08-09-2025 at Aashirwad Social Welfare Society (Reg No. HPCD/777) Sunny Side Solan, Himachal Pradesh and they have been living as husband and wife ever since then in Nohradhar, District Sirmaur, Himachal Pradesh.

Notices are hereby given to all concerned and General Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between above said, Sh. Shri Lal, r/o Village & Post Office Nohradhar, District Sirmaur, Himachal Pradesh & Ms. Sohini Gole d/o Sh. Gunda Lal Tamang, r/o VDC Biruwaguthi, Ward NO. 3, Municipality Parsagadhi, District Parsa, Nepal then they should file their written objections and should appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court and later on no objection will be heard and accepted.

Issued under my hand and seal of this court on 24th day of February, 2026.

Seal.

Sd/-
(SUNIL KUMAR HPAS),
Marriage Officer Under the Special Marriage Act, 1954
-cum-SDO (civil) Sangrah, District Sirmaur, Himachal Pradesh.

ब अदालत कार्यकारी दण्डाधिकारी (नायब-तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्री कृष्ण दत्त पुत्र श्री सोहन सिंह, निवासी गांव शाही ओडर, डा0 चाकली एवं ग्राम पंचायत चाकली, तहसील नाहन, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

प्रार्थी श्री कृष्ण दत्त पुत्र श्री सोहन सिंह, निवासी गांव शाही ओडर, डा0 चाकली एवं ग्राम पंचायत चाकली, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2024-13774 दिनांक 04-02-2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म व मृत्यु चाकली, तहसील नाहन, जिला सिरमौर (हि0प्र0), नकल परिवार रजिस्ट्रार एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी ने आवेदन किया है कि उसके पिता श्री सोहन सिंह की मृत्यु तिथि 15-11-1980 है, जिसे वह एवं उसका परिवार अज्ञानतावश ग्राम पंचायत चाकली, तहसील नाहन में दर्ज न करवा सकें। अब वह अपने पिता श्री सोहन सिंह की मृत्यु तिथि उक्त ग्राम पंचायत चाकली, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-03-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर/एतराज प्राप्त नहीं होता तो श्री सोहन सिंह पुत्र श्री तुलसीराम की मृत्यु तिथि 15-11-1980, ग्राम पंचायत चाकली, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 26-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी (नयाब-तहसीलदार),
नाहन, जिला सिरमौर (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (नायब-तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्रीमति शकुन्तला शर्मा पत्नी श्री संदीप कुमार शर्मा, निवासी गांव एवं डा0 धौलाकुआ, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) (Address of place of Death-Ward No. 2, Mohalla Dhabon Nahan, Tehsil Nahan, Distt. Sirmaur (H.P.))

बनाम

आम जनता

प्रार्थिया श्रीमति शकुन्तला शर्मा पत्नी श्री संदीप कुमार शर्मा, निवासी गांव एवं डा0 धौलाकुआ, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिनियम, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2024-13773 दिनांक 04-02-2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म व मृत्यु नगरपालिका नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0), एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थिया ने आवेदन किया है कि उसकी माता श्रीमती बिन्दी देवी की मृत्यु तिथि 09-12-2009 को घर पर हुई है, जिसे वह एवं उसका परिवार अज्ञानतावश नगर पालिका नाहन, तहसील नाहन, में दर्ज न करवा सकें। अब वह अपनी माता श्रीमती बिन्दी देवी की मृत्यु तिथि उक्त नगर पालिका नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-03-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का

उजर/एतराज प्राप्त नहीं होता, तो श्रीमती बिन्दी देवी पत्नी श्री बुट्टीनाथ की मृत्यु तिथि 09-12-2009, नगरपालिका नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 26-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी (नयाब-तहसीलदार),
नाहन, जिला सिरमौर (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी (नायाब-तहसीलदार), नाहन, जिला सिरमौर (हि0प्र0)

श्री राजेश कुमार पुत्र श्री राम किशन, निवासी मकान नम्बर 234/13, बाल्मिकी बस्ती नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0)

बनाम

आम जनता

प्रार्थी श्री राजेश कुमार पुत्र श्री राम किशन, निवासी मकान नम्बर 234/13, बाल्मिकी बस्ती नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) ने अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत एक आवेदन जिला रजिस्ट्रार (जन्म एवं मृत्यु)/मुख्य चिकित्सा अधिनियम, जिला सिरमौर स्थित नाहन के पत्र क्रमांक HFW-N/ST/B&D/Delayed Cases/2025-13775 दिनांक 04-02-2026 अनुलग्न क्रमशः अपना ब्यान हल्फी, आधार कार्ड, दो गवाहन के ब्यान हल्फी, अनुपलब्धता प्रमाण-पत्र रजिस्ट्रार जन्म व मृत्यु नगरपालिका परिषद, तहसील नाहन, जिला सिरमौर (हि0प्र0), दाह संस्कार प्रमाण-पत्र एवं अन्य कागजात सहित इस अदालत में प्राप्त हुआ है। जिसमें प्रार्थी ने आवेदन किया है कि उसके पिता श्री राम किशन की मृत्यु तिथि 09-10-1992 है, जिसे वह एवं उसका परिवार अज्ञानतावश नगरपालिका नाहन, तहसील नाहन, में दर्ज करवा सकें। अब वह अपने पिता श्री राम किशन की मृत्यु तिथि उक्त नगरपालिका नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार/नोटिस द्वारा सूचित किया जाता है कि इस सम्बन्ध में यदि किसी व्यक्ति को कोई उजर या एतराज हो तो वह स्वयं अथवा अपने प्रतिनिधि द्वारा दिनांक 25-03-2026 को प्रातः 10.00 बजे अदालत में हाजिर होकर अपना एतराज प्रस्तुत कर सकता है। अगर उक्त तारीख तक किसी का उजर/एतराज प्राप्त नहीं होता, तो श्री राम किशन पुत्र श्री प्रतापा राम की मृत्यु तिथि 09-10-1992, नगरपालिका नाहन, तहसील नाहन, जिला सिरमौर (हि0प्र0) में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 26-02-2026 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी (नयाब-तहसीलदार),
नाहन, जिला सिरमौर (हि0प्र0)।

Office of the Sub-Divisional Magistrate, Arki, District Solan (H.P.)

Case No.
06/2026

Date of Institution
23-02-2026

Date of Decision
22-03-2026

Smt. Urmila Devi d/o Sh. Shankar Lal, r/o Village Khanol, P.O. Kunihar, Tehsil Arki,
District Solan, Himachal Pradesh

.. Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Urmila Devi d/o Sh. Shankar Lal, r/o Village Khanol, P.O. Kunihar, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 26-05-1963 at Village Khanol, P.O. Kunihar, but her birth has not been entered in the records of Gram Panchayat Kunihar, Tehsil Arki, District Solan (H.P.) as per the Non-Availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Kunihar, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having objection for registration of delayed birth in respect Smt. Urmila Devi, may submit their objections in writing to this office on or before 22-03-2026 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 23th day of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H.P.)

Case No.
08/2026

Date of Institution
25-02-2026

Date of Decision
24-03-2026

Smt. Champa Devi d/o Sh. Nanku Ram, r/o Village Siharli, P.O. Beral, Tehsil Arki, District Solan, Himachal Pradesh

. . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of Birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Champa Devi d/o Sh. Nanku Ram, r/o Village Siharli, P.O. Beral, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 06-08-1964 at Village Siharli, P.O. Beral, but her birth has not been entered in the records of Gram Panchayat Mangal, Tehsil Arki, District Solan H.P. as per the Non-Availability Certificate No.10 issued by the Registrar, Birth and Death Registration, G.P. Mangal, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having objection for registration of delayed birth in respect Smt. Champa Devi, may submit their

12808

राजपत्र, हिमाचल प्रदेश, 10 मार्च, 2026 / 19 फाल्गुन, 1947

objections in writing to this office on or before 24-03-2026 at 10.00 A.M. failing which no objection will be entertained afterwords.

Given under my hand and seal of this office on this 25th day of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

Office of the Sub-Divisional Magistrate, Arki, District Solan (H.P.)

Case No.
07/2026

Date of Institution
25-02-2026

Date of Decision
24-03-2026

Sh. Raghuvir Singh s/o Late Sh. Ranjeet Singh, r/o Village Behali, P.O. Kunihar, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Sh. Raghuvir Singh s/o Late Sh. Ranjeet Singh, r/o Village Behali, P.O. Kunihar, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 01-07-1965 at Village Behali, but his birth has not been entered in the records of Gram Panchayat Kunihar, Tehsil Arki, District Solan (H.P.) as per the Non-Availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Kunihar, Tehsil Arki.

Therefore, by this proclamation, the general public is, hereby, informed that any person having objection for registration of delayed birth in respect Sh. Raghuvir Singh, may submit their objections in writing to this office on or before 24-03-2026 at 10.00 A.M. failing which no objection will be entertained after wards.

Given under my hand and seal of this office on this 25th day of February, 2026.

Seal.

Sd/-

*Sub-Divisional Magistrate,
Arki, District Solan (H.P.).*

In the Court of Sub-Divisional Magistrate, Arki, District Solan (H.P.)

In the matter of :

Sh. Dheeraj Kumar s/o Sh. Jagdish Chand, r/o Village Sai, P.O. Balera, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

Versus

General Public

. . Respondent.

Proclamation Regarding Correction of Name and Date of Birth.

Whereas, the above-named applicant has submitted an application for correction of his son name and date of birth in his Aadhar Card bearing No. 3570 5968 7072, which has been wrongly recorded as "SHORTS GUPTA s/o DHEERAJ KUMAR" and date of birth as "02-07-2017".

The applicant seeks to correct the same to "SHORYA GUPTA s/o DHEERAJ KUMAR" and Date of Birth as "17-09-2017" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are hereby invited from the general public, if any, regarding the proposed change of name from "SHORTS GUPTA S/O DHEERAJ KUMAR" to "SHORYA GUPTA s/o DHEERAJ KUMAR" and correction of Date of Birth from "02-07-2017 to "17-09-2017.", they should appear before the undersigned on or before 25-03-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 24th day of February, 2026 under my hand and seal of the Court.

Seal.

Sd/-
Sub-Divisional Magistrate,
Arki, District Solan (H.P.).

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग), उप-तहसील बीहडू कलां,
जिला ऊना (हि0प्र0)

मुकद्दमा नं० : 18 / NTBC / 2025

किस्म दावा : नाम दुरुस्ती

तारीख पेशी : 24-03-2026

शौकत अली

बनाम

आम जनता

विषय.—प्रार्थना-पत्र नाम दुरुस्ती करवाने बारे।

उपरोक्त मुकद्दमा में प्रार्थी शौकत अली पुत्र मेहर दीन ने एक प्रार्थना-पत्र बराए नाम दुरुस्ती इस न्यायालय में दायर किया है जिसमें उसने अपना नाम शौकत अली पुत्र मेहर दीन, वासी महाल परोईयां कलां, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) बताया है जबकि उसका नाम राजस्व अभिलेख महाल परोईयां कलां, जमाबन्दी वर्ष 2021-2022 के अनुसार साधू दर्ज है। प्रार्थी अपना नाम साधू की बजाए साधू उपनाम शौकत अली करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख महाल परोईयां कलां, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) में इस नाम दुरुस्ती बारे कोई

आपत्ति/एतराज हो तो वह निर्धारित पेशी दिनांक 24-03-2026 या इससे पूर्व असालतन या वकालतन अदालत हजा में हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज न प्राप्त होने की सूरत में हस्ब जाबता कार्यवाही अमल में लाई जाकर मुकद्दमा का निर्णय कर दिया जाएगा।

आज दिनांक 24-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग),
उप-तहसील बीहड़ू कलां, जिला ऊना (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, अम्ब, तहसील अम्ब, जिला ऊना (हि0प्र0)

श्री रशपाल सिंह पुत्र जगत सिंह, निवासी गांव हम्बोली निचला, तहसील अम्ब, जिला ऊना (हि0 प्र0)

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण करवाने बारे।

इश्तहार/मुश्री मुनादी बनाम आम जनता।

प्रार्थी श्री रशपाल सिंह पुत्र जगत सिंह, निवासी गांव हम्बोली निचला, तहसील अम्ब, जिला ऊना (हि0 प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उसके पिता की मृत्यु दिनांक 22-09-1993 को गांव गांव हम्बोली निचला, तहसील अम्ब, जिला ऊना में हुआ थी परन्तु अज्ञानतावश उक्त मृत्यु का इन्द्राज सम्बन्धित ग्राम पंचायत के अभिलेख में नहीं हो सका है।

अतः सर्वसाधारण को इस इश्तहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त मृत्यु दर्ज करने बारे कोई उजर/एतराज हो तो वह दिनांक 19-03-2026 को दोपहर 2.00 बजे या उससे पूर्व असालतन या वकालतन हाजिर अदालत होकर पेश करें अन्यथा नियमानुसार सम्बन्धित ग्राम पंचायत को उक्त मृत्यु दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 09-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ है।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
अम्ब, जिला ऊना (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, अम्ब, तहसील अम्ब, जिला ऊना (हि0प्र0)

श्री गुरनाम सिंह पुत्र प्रीतम चन्द, निवासी गांव अन्दौरा निचला, तहसील अम्ब, जिला ऊना (हि0 प्र0)

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण करवाने बारे।

इशतहार/मुश्री मुनादी बनाम आम जनता।

प्रार्थी श्री गुरनाम सिंह पुत्र प्रीतम चन्द, निवासी गांव अन्दौरा निचला, तहसील अम्ब, जिला ऊना (हि0 प्र0) ने इस अदालत में प्रार्थना-पत्र गुजारा है कि उनका जन्म दिनांक 23-10-1978 को गांव अन्दौरा निचला, तहसील अम्ब, जिला ऊना में हुआ था परन्तु अज्ञानतावश उक्त जन्म का इन्द्राज सम्बन्धित ग्राम पंचायत के अभिलेख में नहीं हो सका है।

अतः सर्वसाधारण को इस इशतहार/मुश्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म दर्ज करने बारे कोई उजर हो तो वह दिनांक 19-03-2026 को दोपहर 2.00 बजे या उससे पूर्व असालतन या वकालतन हाजिर अदालत होकर पेश करें अन्यथा नियमानुसार सम्बन्धित ग्राम पंचायत को उक्त जन्म दर्ज करने बारे आदेश जारी कर दिए जाएंगे।

आज दिनांक 09-02-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ है।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
अम्ब, तहसील अम्ब, जिला ऊना (हि0प्र0)।

CHANGE OF NAME

I, Romaharshan s/o Sh. Rikhi Ram, r/o Vill. Hiven Shalamu (59), Teh. Rajgarh, Distt. Sirmaur (H.P.) declare that I have changed my name from Romaharshan to Rom Harshan. Please note all concerned for further.

ROMAHARSHAN
s/o Sh. Rikhi Ram,
r/o Vill. Hiven Shalamu (59),
Teh. Rajgarh, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Hans Raj s/o Sh. Sarda Ram, r/o Ward No. 3, Vill. & P.O. Gunehar, Teh. Baijnath, Gunehar (1033), Distt. Kangra (H.P.) declare that I have changed my name from Hans Raj to Vikram Singh. Please note all concerned for further.

HANS RAJ
s/o Sh. Sarda Ram,
r/o Ward No. 3, Vill. & P.O. Gunehar,
Teh. Baijnath, Gunehar (1033), Distt. Kangra (H.P.).

CHANGE OF NAME

I, Pawan Kumar Thakur s/o Sh. Prem Singh Thakur, r/o Vill. Khairi (9/101), P.O. Jubbarhatti, Teh. & Distt. Shimla (H.P.) declare that I have changed my minor son's name from Rihan Thakur to Ridhan Thakur. Please note all concerned for further.

PAWAN KUMAR THAKUR
*s/o Sh. Prem Singh Thakur,
r/o Vill. Khairi (9/101), P.O. Jubbarhatti,
Teh. & Distt. Shimla (H.P.).*

CHANGE OF NAME

I, Leela Devi w/o Sh. Sher Singh, r/o Village Buli, P.O. Thakur Dwara (273), Tehsil Pachhad, Distt. Sirmaur (H.P.) declare that I have changed my name from Neela Devi (Previous Name) to Leela Devi (New Name). All concerned please may note.

LEELA DEVI
*w/o Sh. Sher Singh,
r/o Village Buli, P.O. Thakur Dwara (273),
Tehsil Pachhad, Distt. Sirmaur (H.P.).*

CORRECTION OF NAME

I, Sunil Kumar s/o Sh. Amar Chand, r/o Village Bharoli Jhikli, P.O. Bharoli Jadid, Tehsil Rakkar, District Kangra (H.P.) do hereby solemnly declare that in the Matriculation Certificate of my son Akshay Kumar, bearing Registration No. H124/43161/0064 and Roll No. 17279401, my name has been wrongly entered as Suneel Kumar and my wife's name has been wrongly entered as Pooja Sharma. Whereas my correct name is Sunil Kumar and my wife's correct name is Pooja Devi. All concerned please may note.

SUNIL KUMAR
*s/o Sh. Amar Chand,
r/o Village Bharoli Jhikli, P.O. Bharoli Jadid,
Tehsil Rakkar, District Kangra (H.P.).*

CHANGE OF NAME

I, Meera Devi w/o Sh. Naresh Kumar, r/o Arunil Lodge, Near Jawahar Park, Solan (H.P.) declare that I have changed my minor son's name from "Shaurya Sangam" to "Shreh Sangam". Please note all concerned for further.

MEERA DEVI
*w/o Sh. Naresh Kumar,
r/o Arunil Lodge, Near Jawahar Park, Solan (H.P.).*

CHANGE OF NAME

I, Neela Devi w/o Desh Raj, Village Shauri, Tehsil Nahan, Rampur Pandhol (10), P.O. Chakli, Distt. Sirmaur (H.P.)-173 001 have changed my name from Neela Devi to Leela Devi. Please note all concerned for further.

NEELA DEVI
w/o Desh Raj,
Village Shauri, Tehsil Nahan, Rampur Pandhol (10),
P.O. Chakli, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Surjeet Singh s/o Late Shri Amar Singh, r/o Village Hartara, P.O. Nagehar, Tehsil Baijnath, Distt. Kangra (H.P.) declare that I have changed my name from Ranjeet Singh to Surjeet Singh. Concerned note.

SURJEET SINGH
s/o Late Shri Amar Singh,
r/o Village Hartara, P.O. Nagehar,
Tehsil Baijnath, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Hardei w/o Sh. Dharm Singh, r/o Shil (480), P.O. Jagjit Nagar, Distt. Solan (H.P.) declare that I have changed my name from "Hardei to Dharmi Devi". Please note all concerned for further.

HARDEI
w/o Sh. Dharm Singh,
r/o Shil (480), P.O. Jagjit Nagar,
Distt. Solan (H.P.).

CHANGE OF NAME

I, Sanju Sharma s/o Sh. Dhani Ram, r/o Vill. Sarli (436), P.O. Jobri, Teh. Arki, Distt. Solan (H.P.) declare that I have changed my name from Sanju Sharma to Sanjeev Kumar. Please note all concerned for further.

SANJU SHARMA
s/o Sh. Dhani Ram,
r/o Vill. Sarli (436), P.O. Jobri,
Teh. Arki, Distt. Solan (H.P.).

CHANGE OF NAME

I, Godawari w/o Late Sh. Lekh Ram, Village Sosan, P.O. Namhol, Sub-Tehsil Namhol, Distt. Bilaspur (H.P.) declare that I have changed my name from Goda Devi to Godawari for all purposes. Concerned note.

GODAWARI
w/o Late Sh. Lekh Ram,
Village Sosan, P.O. Namhol,
Sub-Tehsil Namhol, Distt. Bilaspur (H.P.).

CHANGE OF NAME

I, Virender Singh s/o Sh. Parma Nand, Age-45 years, r/o Village Mandal, P.O. Kuthar, Tehsil Theog, District Shimla (H.P.)-171 226 declare that I have changed my son's name and my name from Baby third of Kiranlata s/o Sh. Virander Singh (Previous Name) to Sidharth Singh Chauhan s/o Sh. Virender Singh (New Name) in his Aadhar Card records. All concerned please may note.

VIRENDER SINGH
s/o Sh. Parma Nand,
r/o Village Mandal, P.O. Kuthar,
Tehsil Theog, District Shimla (H.P.).

CHANGE OF NAME

I, Raj Kumar Sharma s/o Sh. Naktu Ram Sharma, r/o Ward No.-2, Opp. Himuda Gate No.-2, Jajra Nahan, Distt. Sirmaur (H.P.) declare that I have changed my minor daughter's name from Baby of Bandana to Vaidehi Sharma. Please note.

RAJ KUMAR SHARMA
s/o Sh. Naktu Ram Sharma,
r/o Ward No.-2, Opp. Himuda Gate No.-2,
Jajra Nahan, Distt. Sirmaur (H.P.).

CHANGE OF NAME

I, Vinta Devi w/o Sh. Anil Kumar, r/o Village Dhadi Rawat, Tehsil Jubbal, District Shimla (H.P.) declare that I have changed my minor daughter's name from Baby two of Vinta to Shanaya. Concerned note.

VINTA DEVI
w/o Sh. Anil Kumar,
r/o Village Dhadi Rawat,
Tehsil Jubbal, District Shimla (H.P.).

CHANGE OF NAME

I, Govind Singh aged about 42 years s/o Sh. Kalyan Singh, r/o Village Kiari Gundahan (194), P.O. Kiari Gundah, District Sirmaur, Himachal Pardesh-173029 declare that I have changed my daughter's name from Shiriti Thakur (old name) to Srishti Thakur (new name). All concerned please may note.

GOVIND SINGH
s/o Sh. Kalyan Singh,
r/o Village Kiari Gundahan (194), P.O. Kiari Gundah,
District Sirmaur, Himachal Pardesh-173029.

CHANGE OF NAME

I, Maina Devi d/o Smt. Kamla Devi, r/o Village Bagon Sandhu (152), Tehsil Theog, District Shimla (H.P.). declare that I have changed my name from Meena Devi to Maina Devi in my Aadhar Card bearing No. 6084 1814 6065. All concerned please may note.

MAINA DEVI
d/o Smt. Kamla Devi,
r/o Village Bagon Sandhu (152), Tehsil Theog,
District Shimla (H.P.).

CHANGE OF NAME

I, Jitender Singh s/o Sh. Ram Chander, r/o Village Gumma, P.O. Parwanoo, Tehsil Kasauli, District Solan, Himachal Pardesh-173220 declare that I have changed my minor daughter's name from SENHA to SNEHA.

JITENDER SINGH
s/o Sh. Ram Chander,
r/o Village Gumma, P.O. Parwanoo, Tehsil Kasauli,
District Solan, Himachal Pardesh-173220.

CHANGE OF NAME

I, Ved Prakash s/o Sh. Maya Dutt, r/o Karol (923) Nayagram, District Solan (H.P.) declare that I have changed my minor son's name from "Abikh Sharma" to Avik Sharma. Please note all concerned for further.

VED PRAKASH
s/o Sh. Maya Dutt,
r/o Karol (923) Nayagram,
District Solan(H.P.).

CHANGE OF NAME

I, Som Dutt s/o Sh. Nain Singh, r/o Vill. Gummu Uperla Baroh (486), Jagjeet Nagar, Solan (H. P.). Has declare that I have changed my minor daughter's name from "Baby Two of Kanta Devi to "Dipanjali Thakur". Please note all concerned for further.

SOM DUTT
s/o Sh. Nain Singh,
r/o Vill. Gummu Uperla Baroh (486),
Jagjeet Nagar, Solan(H.P.).

CHANGE OF NAME

I, Sushma Devi w/o Sh. Kushal Kumar, r/o Vill. Parchhu, P.O. Sajao Piplu, Tehsil Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my minor son's name from Dharaya Kumar Thakur to Dhairya Thakur. He shall be known as Dhairya Thakur for all purposes in future. All concerned please note.

SUSHMA DEVI
w/o Sh. Kushal Kumar,
r/o Vill. Parchhu, P.O. Sajao Piplu,
Tehsil Sarkaghat, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Mukesh Sharma s/o Late Sh. Kewal Krishan Sharma, r/o Nigam Vihar, Village Anji, P.O. Barog, Distt. Solan (H.P.) declare that my name has been wrongly entered as Mukesh Kumar Sharma in the Matric certificate of CBSE Roll number 2237516 and other educational certificates of my son Anubhav Sharma, which should be corrected.

MUKESH SHARMA
s/o Late Sh. Kewal Krishan Sharma,
r/o Nigam Vihar, Village Anji,
P.O. Barog, Distt. Solan (H.P.).

CHANGE OF NAME

I, Biasan Devi w/o Sh. Bhardhan Singh, r/o Vill. Boda Bulha, P.O. Boda Lower, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Vayasa Devi to Biasan Devi for all purposes in future. All concerned please note.

BIASAN DEVI
w/o Sh. Bhardhan Singh,
r/o Vill. Boda Bulha, P.O. Boda Lower,
Tehsil Palampur, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Muneesh s/o Ramesh Chand, r/o Ward No. 5, Village Padiyarkhar, Tehsil Palampur, Sungal (795), P.O. Sungal Tea Estate, Distt. Kangra (H.P.)-176 061 inform the general public that my name has been incorrectly mentioned as Manish Kumar in certain records. My correct and actual name is Muneesh. Both names refer to one and the same person. Henceforth, I shall be known and recognized only by my correct name Muneesh for all legal and official purposes.

MUNEESH
s/o Ramesh Chand,
r/o Ward No. 5, Village Padiyarkhar,
Tehsil Palampur, Sungal (795), P.O. Sungal Tea Estate,
Distt. Kangra (H.P.)-176 061.

CORRECTION OF NAME

I, Nishi Rani Sood w/o Rajinder Kumar Sood, r/o Rajpur, Ward No. 11, V.P.O. Rajpur, Tehsil Palampur, Distt. Kangra (H.P.)-176 061 declare that my name has been mentioned as Nishi Sood. My correct and full name is Nishi Rani Sood. Both names refer to one and the same lady. Henceforth, I shall be known by my correct name Nishi Rani Sood for all legal and official purposes.

NISHI RANI SOOD
w/o Rajinder Kumar Sood,
r/o Rajpur, Ward No. 11, V.P.O. Rajpur,
Tehsil Palampur, Distt. Kangra (H.P.)-176 061.

CHANGE OF NAME

I, Rakesh Gupta s/o Sh. Asrfi Lal, r/o Gupta Niwas, Near Slaughter House, Krishna Nagar, Tehsil & Distt. Shimla (H.P.)-171 001 declare that I have changed my son's name from Tajes (Previous Name) to Tejas (New Name). All concerned please may note.

RAKESH GUPTA
s/o Sh. Asrfi Lal,
r/o Gupta Niwas, Near Slaughter House,
Krishna Nagar, Tehsil & Distt. Shimla (H.P.)-171 001.

CHANGE OF NAME

I, Kashmir Singh s/o Amar Singh, r/o Village Kakrehar, P.O. Dhani Pakher, Tehsil Jhandutta, Distt. Bilaspur (H.P.) declare that I have changed my minor son's name from Baby one of Sapna to Samyak Thakur (inadvertently mentioned in Aadhar Card). All concerned please note.

KASHMIR SINGH
s/o Amar Singh,
r/o Village Kakrehar, P.O. Dhani Pakher,
Tehsil Jhandutta, Distt. Bilaspur (H.P.).

